

RATIFIED MINUTES OF MEETING No.15/17 OF NORMS COMMITTEE-I (DES-I SECTION) HELD ON 25.10.2016.

Please

- (i) In certain cases the decision of the Norms Committee refers to the Recommendations / Observations / Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm may go through the same and respond accordingly.
- (ii) **It is also informed that all applications/representations/reply to the Deficiency letters etc. may be sent to Shri Darshan Singh, Additional DGFT and Chairman, NC-I. The email address is: darshan.singh@nic.in and nc1.dgft@nic.in. All firms are also requested to mail/send their present valid email addresses so that correspondences can be made through email only.**

The meeting No. 15/17 of the Norms Committee (NC-I) for the licensing year 2016-2017 held on 25.10.2016 under the Chairmanship of Sh. Darshan Singh, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2015-2020 / Handbook of Procedure Volume. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Department
1.	Sh K.K. Tiwari I.A	476	23062622	DHI, U.B.
2.	Sh S.K. Jain, D.O.	428A	23063321 Extn.3318 23063166	DIPP, U.B.
3.	Sh. Kanwalinder Singh Sodhi, Asstt. Dir. (Mech)	736A	23063802 Extn.2459	DC(MSME),N.B.

I - The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under:-

1	Case No.: 44/10/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:15/80-ALC2/2016 25.10.2016	Status: Closed
	HQ File :01/80/050/00199/AM14/	RLA File :05/23/040/00113/AM14/	Lic.No/Date:0510358721 04.07.2013	
	Decision: The Committee noted that the firm has informed vide their letter No. Botil/5127/0510358721/CS dated 22.10.2016 that the above mentioned AA has been surrendered by them and decided to close the case. RA may take further necessary action accordingly.			
2	Case No.: 50/15/80-ALC2/2013	Party Name: TERACOM LIMITED	Meet No/Date:15/80-ALC2/2016 25.10.2016	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0510364316	Defer Date:

:01/80/050/00306/AM14/	:05/24/040/00199/AM14/	03.09.2013	06.12.2016
Decision: The Committee noted that the firm's reply dated 20.11.2015 has been sent to DEIT on 01.12.2015 for examination and comments. Case is deferred to 06.12.2016.			

Case No.: 15/19/80-ALC2/2013	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:15/80-ALC2/2016 25.10.2016	Status: Deferred
HQ File :01/80/050/00387/AM14/	RLA File :34/24/040/00097/AM14/	Lic.No/Date:3410038311 22.10.2013	Defer Date: 06.12.2016
3 Decision: The committee noted that firm's application has been sent to C&PC on 09.12.2014 for comments. Sixth reminder was issued to C&PC on 13.02.2015. D.O letter from Chairman (NC-I) has been issued to JS, C&PC on 23.07.2015 followed by another D.O on 29.12.2015 to expedite comments. Case is deferred to 06.12.2016.			

Case No.: 13/19/80-ALC2/2013	Party Name: STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:15/80-ALC2/2016 25.10.2016	Status: Deferred
HQ File :01/80/050/00385/AM14/	RLA File :05/24/040/00249/AM14/	Lic.No/Date:0510370609 08.11.2013	Defer Date: 06.12.2016
4 Decision: The committee noted that the firm's reply dated 14.05.2014 has been sent to C & PC on 17.06.2014 followed by reminders dated 13.08.2014, 03.11.2014 and 09.01.2015 for comments. D.O letter from Chairman (NC-I) has been issued to JS, C&PC on 23.07.2015 followed by another D.O on 29.12.2015 to expedite comments. However, as per request of C&PC, firm's application was again sent to them on 29.02.2016 for comments. Case is deferred to 06.12.2016.			

Case No.: 43/14/80-ALC2/2014	Party Name: BEML LIMITED,	Meet No/Date:15/80-ALC2/2016 25.10.2016	Status: Rejected
HQ File :01/80/050/00364/AM15/	RLA File :07/24/040/00050/AM15/	Lic.No/Date:0710104233 20.05.2014	
5 Decision: The committee noted that firm has not replied to the deficiency (raised by DHI) letter dated 07.09.2015 sent to them on 18.08.2016 followed by final reminder sent to the firm on 05.10.2016 through email and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. RA may take further necessary action accordingly.			

Case No.: 2/6/80-ALC2/2016	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:15/80-ALC2/2016 25.10.2016	Status: Deferred
HQ File :01/80/050/00161/AM17/	RLA File :05/23/040/00076/AM15/	Lic.No/Date:0510387476 27.05.2014	Defer Date: 06.12.2016
6 Decision: The committee noted that firm's application has been sent to DHI on 13.06.2016 for examination and comments. Case is deferred to 06.12.2016.			

Case No.: 40/14/80-ALC2/2014	Party Name: BEML LIMITED,	Meet No/Date:15/80-ALC2/2016 25.10.2016	Status: Rejected
HQ File	RLA File	Lic.No/Date:0710105280	
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	:01/80/050/00361/AM15/	:07/24/040/00084/AM15/	20.06.2014	
	Decision: The committee noted that firm has not replied to the deficiency (raised by DHI) letter dated 07.09.2015 sent to them on 18.08.2016 followed by final reminder sent to the firm on 05.10.2016 through email and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. RA may take further necessary action accordingly.			
8	Case No.:42/14/80-ALC2/2014	Party Name: BEML LIMITED,	Meet No/Date:15/80-ALC2/2016 25.10.2016	Status: Rejected
	HQ File :01/80/050/00363/AM15/	RLA File :07/24/040/00079/AM15/	Lic.No/Date:0710105285 20.06.2014	
	Decision: The committee noted that firm has not replied to the deficiency (raised by DHI) letter dated 07.09.2015 sent to them on 18.08.2016 followed by final reminder sent to the firm on 05.10.2016 through email and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. RA may take further necessary action accordingly.			
9	Case No.:45/14/80-ALC2/2014	Party Name: BEML LIMITED,	Meet No/Date:15/80-ALC2/2016 25.10.2016	Status: Rejected
	HQ File :01/80/050/00366/AM15/	RLA File :07/24/040/00103/AM15/	Lic.No/Date:0710105283 20.06.2014	
	Decision: The committee noted that firm has not replied to the deficiency (raised by DHI) letter dated 07.09.2015 sent to them on 18.08.2016 followed by final reminder sent to the firm on 05.10.2016 through email and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. RA may take further necessary action accordingly.			
10	Case No.:14/17/80-ALC2/2014	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:15/80-ALC2/2016 25.10.2016	Status: Closed
	HQ File :01/80/050/00386/AM15/	RLA File :05/23/040/00234/AM15/	Lic.No/Date:0510391022 05.09.2014	
	Decision: The Committee noted that the firm has informed vide their letter No. Botil/5127/0510391022/CS dated 22.10.2016 that the above mentioned AA has been surrendered by them and decided to close the case. RA may take further necessary action accordingly.			
11	Case No.:40/24/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:15/80-ALC2/2016 25.10.2016	Status: Approved
	HQ File :01/80/050/00585/AM15/	RLA File :05/24/040/00393/AM15/	Lic.No/Date:0510392393 12.12.2014	
	Decision: The committee decided to ratify the norms in line with their earlier AA No.0510224457 dated 25.07.2008 as under:- Import item No.1 to 3: 1.05Kg./Kg. content in EP. Import item No.4 & 5: As per packing policy.			

RA may take further necessary action accordingly.

12	Case No.: 38/24/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:15/80- ALC2/2016 25.10.2016	Status: Approved
	HQ File :01/80/050/00583/AM15/	RLA File :05/24/040/00440/AM15/	Lic.No/Date:0510392526 19.12.2014	
	Decision: The committee decided to ratify the norms on repeat basis with AA No.0510389733 dated 16.07.2014. RA may take further necessary action accordingly.			

13	Case No.: 39/24/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:15/80- ALC2/2016 25.10.2016	Status: Approved
	HQ File :01/80/050/00584/AM15/	RLA File :05/24/040/00456/AM15/	Lic.No/Date:0510392621 30.12.2014	
	Decision: The committee decided to ratify the norms on repeat basis with AA No.0510386215 dated 09.05.2014. RA may take further necessary action accordingly.			

14	Case No.: 77/8/80-ALC2/2015	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:15/80- ALC2/2016 25.10.2016	Status: Deferred
	HQ File :01/80/050/00183/AM16/	RLA File :05/24/040/00003/AM16/	Lic.No/Date:0510393960 24.04.2015	Defer Date: 06.12.2016
	Decision: The Committee noted that C&PC vide OM No.46011/61/2013-PC.II (pt. file) dated 20.05.2016 has provided comments. However, the basis of recommendation and what are norms and wastage on items of import have not been specified by C&PC. Therefore, as decided by NC, the case has been referred to MSME (Chemical Division) on 05.07.2016 for their comments. Case is deferred to 06.12.2016.			

15	Case No.: 78/8/80-ALC2/2015	Party Name: ZENITH PRECISION PVT LTD.,	Meet No/Date:15/80- ALC2/2016 25.10.2016	Status: Deferred
	HQ File :01/80/050/00184/AM16/	RLA File :07/24/040/00027/AM16/	Lic.No/Date:0710108234 19.05.2015	Defer Date: 06.12.2016
	Decision: The Committee noted that the firm's reply dated 30.12.2015 has been sent to MSME for comments on 27.01.2016. Case is deferred to 06.12.2016.			

16	Case No.: 23/8/80-ALC2/2015	Party Name: FINEFIT SEAT COVERS & ACCESSORIES	Meet No/Date:15/80- ALC2/2016 25.10.2016	Status: Deferred
	HQ File :01/80/050/00129/AM16/	RLA File :10/24/040/00009/AM16/	Lic.No/Date:1010059146 20.05.2015	Defer Date: 06.12.2016
	Decision: The Committee noted that the firm's reply dated 30.11.2015 has been sent to MSME for comments on 14.12.2015. Case is deferred to 06.12.2016.			

17	Case No.:56/8/80-ALC2/2015	Party Name: TERUMO PENPOL LIMITED	Meet No/Date:15/80- ALC2/2016 25.10.2016	Status: Deferred
	HQ File :01/80/050/00162/AM16/	RLA File :53/24/040/00001/AM16/	Lic.No/Date:5310018506 19.06.2015	Defer Date: 06.12.2016
	Decision: The Committee noted that the firm's application has been sent to C&PC on 28.09.2015 followed by reminder on 29.10.2015 and 08.12.2015 for comments and another reminder has been sent C&PC on 16.08.2016 again for comments. Case is deferred to 06.12.2016.			

18	Case No.:62/8/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:15/80- ALC2/2016 25.10.2016	Status: Approved
	HQ File :01/80/050/00168/AM16/	RLA File :05/24/040/00131/AM16/	Lic.No/Date:0510394667 23.06.2015	
	Decision: The committee decided to ratify the norms in line with their earlier AA No.0510347757 dated 28.02.2013 as under:- Import item No.1 :- Net + 2%; Import item No.2:- 1.05 Kg./Kg content in export product; Import item No.3 to 9: on repeat basis as per AA No. No.0510347757 dated 28.02.2013 and Import item No.10 & 11:- As per packing policy. RA may take further necessary action accordingly.			

19	Case No.:66/8/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:15/80- ALC2/2016 25.10.2016	Status: Approved
	HQ File :01/80/050/00172/AM16/	RLA File :05/24/040/00132/AM16/	Lic.No/Date:0510394668 23.06.2015	
	Decision: The committee decided to ratify the norms in line with their earlier AA No.0510381645 dated 12.03.2014 as under:- Import item No.1 to 11, 13,14 and 17:- On repeat basis as per AA No.0510381645 dated 12.03.2014 Import item No.15 and 16: Net + 2%; and Import item No.18 & 19:- As per packing policy. RA may take further necessary action accordingly.			

20	Case No.:31/17/80-ALC2/2015	Party Name: TREFILIERIES WIRE INDIA PVT LTD	Meet No/Date:15/80- ALC2/2016 25.10.2016	Status: Deferred
	HQ File :01/80/050/00335/AM16/	RLA File :34/24/040/00136/AM16/	Lic.No/Date:3410041423 03.08.2015	Defer Date: 06.12.2016
	Decision: The Committee noted that the firm's reply dated 26.07.2016 received through email has been sent to MSME on 01.08.2016 for examination and comments. Case is deferred to 06.12.2016.			

21	Case No.:33/17/80-ALC2/2015	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:15/80- ALC2/2016 25.10.2016	Status: Deferred
	HQ File	RLA File	Lic.No/Date:3410041426	Defer Date:

:01/80/050/00337/AM16/	:34/24/040/00095/AM16/	04.08.2015	06.12.2016
Decision: The Committee noted that the firm's reply dated 25.01.2016 has been sent to C&PC on 16.02.2016 for comments. Case is deferred to 06.12.2016.			

22	Case No.: 34/17/80-ALC2/2015	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:15/80-ALC2/2016 25.10.2016	Status: Deferred
	HQ File :01/80/050/00338/AM16/	RLA File :34/24/040/00113/AM16/	Lic.No/Date:3410041425 04.08.2015	Defer Date: 06.12.2016
Decision: The Committee noted that the firm's reply dated 25.01.2016 has been sent to C&PC on 16.02.2016 for comments. Case is deferred to 06.12.2016.				

23	Case No.: 35/17/80-ALC2/2015	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:15/80-ALC2/2016 25.10.2016	Status: Deferred
	HQ File :01/80/050/00339/AM16/	RLA File :34/24/040/00314/AM15/	Lic.No/Date:3410041424 04.08.2015	Defer Date: 06.12.2016
Decision: The Committee noted that the firm's reply dated 25.01.2016 has been sent to C&PC on 16.02.2016 for comments. Case is deferred to 06.12.2016.				

24	Case No.: 66/17/80-ALC2/2015	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:15/80-ALC2/2016 25.10.2016	Status: Deferred
	HQ File :01/80/050/00370/AM16/	RLA File :05/24/040/00264/AM16/	Lic.No/Date:0510395507 03.09.2015	Defer Date: 06.12.2016
Decision: The Committee noted that the firm's reply dated 22.01.2016 has been sent to C&PC on 10.02.2016 for examination and comments. Case is deferred to 06.12.2016.				

25	Case No.: 41/17/80-ALC2/2015	Party Name: GEE PEE ELECTROSPARK PVT.LTD	Meet No/Date:15/80-ALC2/2016 25.10.2016	Status: Deferred
	HQ File :01/80/050/00345/AM16/	RLA File :09/24/040/00275/AM16/	Lic.No/Date:0910062561 08.09.2015	Defer Date: 06.12.2016
Decision: The Committee noted that the firm's reply dated 20.07.2016 has been sent to MSME on 01.08.2016 for examination and comments. Case is deferred to 06.12.2016.				

26	Case No.: 2/23/80-ALC2/2015	Party Name: KINECO KAMAN COMPOSITES - INDIA PVT LTD	Meet No/Date:15/80-ALC2/2016 25.10.2016	Status: Deferred
	HQ File :01/80/050/00415/AM16/	RLA File :17/24/040/00044/AM16/	Lic.No/Date:1710006173 08.09.2015	Defer Date: 06.12.2016
Decision: The Committee noted that the firm's application has been sent to DHI on 11.02.2016 for examination and comments. Case is deferred to 06.12.2016.				
27	Case No.: 62/17/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:15/80-ALC2/2016 25.10.2016	Status: Approved
	HQ File :01/80/050/00366/AM16/	RLA File :05/24/040/00273/AM16/	Lic.No/Date:0510395645 16.09.2015	

Decision: The committee decided to ratify the norms in line with their earlier AA No.0510389733 dated 16.07.2014 as under:-

Import item No.1 to 6:- On repeat basis as per AA No.0510389733 dated 16.07.2014.
 Import item No.7:- As applied being 0.11% of FOB value of exports.
 Import item No.8: Net + 2%; and
 Import item No.9:- 1.05 Kg./Kg content in export product;
 Import item No.10 & 11:- As per packing policy.

RA may take further necessary action accordingly.

28	Case No.: 63/17/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:15/80-ALC2/2016 25.10.2016	Status: Approved
	HQ File :01/80/050/00367/AM16/	RLA File :05/24/040/00285/AM16/	Lic.No/Date:0510395698 23.09.2015	
	Decision: The committee decided to ratify the norms in line with their earlier AA No.0510380666 dated 03.03.2014 as under:-			
	Import item No.1 to 8:- On repeat basis as per AA No.0510380666 dated 03.03.2014. Import item No.9: Net + 2%; and Import item No.10 & 11:- As per packing policy. .			
	RA may take further necessary action accordingly.			

29	Case No.: 58/17/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:15/80-ALC2/2016 25.10.2016	Status: Approved
	HQ File :01/80/050/00362/AM16/	RLA File :05/24/040/00287/AM16/	Lic.No/Date:0510395734 24.09.2015	
	Decision: The committee decided to ratify the norms in line with their earlier AA No.0510322342 dated 17.04.2012 as under:-			
	Import item No.1 and 10:- Net + 2%; Import item No.2 to 8:- On repeat basis as per AA No.0510322342dated 17.04.2012. Import item No.9:- As applied for being 0.13% of FOB value of Exports. Import item No. 11:- 1.05 Kg./Kg content in export product and Import item No.12 & 13:- As per packing policy.			
	RA may take further necessary action accordingly.			

30	Case No.: 59/17/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:15/80-ALC2/2016 25.10.2016	Status: Approved
	HQ File :01/80/050/00363/AM16/	RLA File :05/24/040/00301/AM16/	Lic.No/Date:0510395738 24.09.2015	
	Decision: The committee decided to ratify the norms in line with their earlier AA No.0510378996 dated 11.02.2014 as under:-			
	Import item No.1, 4 and 5:- Net + 2%; Import item No.2, 3, 6 to 13:- On repeat basis as per AA No.0510378996 dated 11.02.2014. Import item No. 14 and 16:- 1.05 Kg./Kg content in export product and			

Import item No.15:- As applied for being 0.062% of FOB value of Exports.
Import item No.17 & 18:- As per packing policy.

RA may take further necessary action accordingly.

Case No.: 60/17/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:15/80- ALC2/2016 25.10.2016	Status: Approved
HQ File :01/80/050/00364/AM16/	RLA File :05/24/040/00300/AM16/	Lic.No/Date:0510395737 24.09.2015	
Decision: The committee decided to ratify the norms in line with their earlier AA No.0510224457 dated 25.07.2008 as under:- 31 Import item No.1 and 2:- Net + 2%; Import item No. 3 and 4:- On repeat basis as per AA No.0510224457 dated 25.07.2008. Import item No. 5:- 1.05 Kg./Kg content in export product. Import item No.6:- As applied for being 0.19% of FOB value of Exports. Import item No. 7 to 11:- 1.06 Kg./Kg content in export product Import item No.12 & 13:- As per packing policy. RA may take further necessary action accordingly.			

Case No.: 61/17/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:15/80- ALC2/2016 25.10.2016	Status: Approved
HQ File :01/80/050/00365/AM16/	RLA File :05/24/040/00296/AM16/	Lic.No/Date:0510395735 24.09.2015	
Decision: The committee decided to ratify the norms in line with their earlier AA No.0510354168 dated 14.05.2013 as under:- 32 Import item No.1, 3 to 6 and 8:- Net + 2%; Import item No. 2, 7 and 9 to 14:- On repeat basis as per AA No.0510354168 dated 14.05.2013. Import item No. 15, 16 and 18:- 1.05 Kg./Kg content in export product. Import item No.17:- As applied for being 0.052% of FOB value of Exports. Import item No.19 & 20:- As per packing policy. RA may take further necessary action accordingly.			

Case No.: 53/17/80-ALC2/2015	Party Name: SEATO AUTO ACCESSORIES (INDIA) PVT. LTD.,	Meet No/Date:15/80- ALC2/2016 25.10.2016	Status: Deferred
HQ File :01/80/050/00357/AM16/	RLA File :10/24/040/00055/AM16/	Lic.No/Date:1010059284 01.10.2015	Defer Date: 06.12.2016
Decision: The Committee noted that the firm's reply dated 26.08.2016 has been sent to MSME on 30.08.2016 for comments. Case is deferred to 06.12.2016.			

Case No.: 25/20/80-ALC2/2015	Party Name: KAMAR INFRASTRUCTURE PVT LTD,	Meet No/Date:15/80- ALC2/2016 25.10.2016	Status: Deferred
HQ File :01/80/050/00402/AM16/	RLA File :03/94/040/00458/AM16/	Lic.No/Date:0310799187 05.10.2015	Defer Date: 06.12.2016

Decision: Shri Mustaq Multani, Director from the firm appeared before the Committee for 'Personal Hearing'. He explained about details of export and import items before the Committee. He was advised by the Committee to submit post hearing submissions for further examination. NC decided to issue **final reminder** to the firm to furnish "Post Hearing Submission" immediately failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC.

Case is deferred to 06.12.2016.

35	Case No.: 19/23/80-ALC2/2015	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date:15/80-ALC2/2016 25.10.2016	Status: Rejected
	HQ File :01/80/050/00432/AM16/	RLA File :03/95/040/00427/AM16/	Lic.No/Date:0310799243 06.10.2015	
	Decision: The committee noted that firm has not replied to the deficiency (raised by DEIT) letter sent to them on 21.06.2016 followed by final reminder sent to firm on 05.10.2016 through email and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. RA may take further necessary action accordingly.			

36	Case No.: 4/17/80-ALC2/2015	Party Name: OSWAL PUMPS LIMITED	Meet No/Date:15/80-ALC2/2016 25.10.2016	Status: Rejected
	HQ File :01/80/050/00308/AM16/	RLA File :33/24/040/00006/AM16/	Lic.No/Date:3310030256 07.10.2015	
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP on 26.02.2015) letter sent to them on 20.05.2016 and final reminder on 05.07.2016 and also within the time allowed to them. Therefore, NC decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. RA may take further necessary action accordingly.			

37	Case No.: 4/20/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:15/80-ALC2/2016 25.10.2016	Status: Approved
	HQ File :01/80/050/00381/AM16/	RLA File :05/24/040/00299/AM16/	Lic.No/Date:0510395849 08.10.2015	
	Decision: The committee decided to ratify the norms in line with their earlier AA No.0510388532 dated 10.06.2014 as under:- Import item No. 1 and 2:- On repeat basis as per AA No.0510388532 dated 10.06.2014. Import item No.3:- Up to 0.5% of FOB value of Exports. Import item No.4:- Net + 2%; Import item No.5 & 6:- As per packing policy. RA may take further necessary action accordingly.			

38	Case No.: 5/20/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:15/80-ALC2/2016 25.10.2016	Status: Approved
	HQ File :01/80/050/00382/AM16/	RLA File :05/24/040/00304/AM16/	Lic.No/Date:0510395850 08.10.2015	

Decision: The committee decided to ratify the norms in line with their earlier AA No.0510322342 dated 17.04.2012 as under:-

Import item No.1 to 5:- Net + 2%;
 Import item No. 6, 7 and 11 to 15:- On repeat basis as per AA No. 0510322342 dated 17.04.2012.
 Import item No. 8 and 10:-1.05Kg./Kg content in export product.
 Import item No.9:- May be allowed up to 0.5% of FOB value of Exports.
 Import item No.16 & 17:- As per packing policy.

RA may take further necessary action accordingly.

Case No.:12/20/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:15/80-ALC2/2016 25.10.2016	Status: Approved
HQ File :01/80/050/00389/AM16/	RLA File :05/24/040/00306/AM16/	Lic.No/Date:0510395851 08.10.2015	

Decision: The committee decided to ratify the norms in line with their earlier AA No.0510390116 dated 05.08.2014 as under:-

39 Import item No. 1, 3, 4 and 8:-1.05Kg./Kg content in export product.
 Import item No. 2, 5, 6, 10, 11 and 13:- On repeat basis as per AA No.0510390116 dated 05.08.2014
 Import item No.7:- As applied for being 0.055% of FOB value of Exports.
 Import item No.9 and 12:- Net + 2%;
 Import item No.14 & 15:- As per packing policy.

RA may take further necessary action accordingly.

Case No.:9/23/80-ALC2/2015	Party Name: DECON INDIA PLASTICS PVT. LTD.,	Meet No/Date:15/80-ALC2/2016 25.10.2016	Status: Deferred
40 HQ File :01/80/050/00422/AM16/	RLA File :31/83/040/00099/AM16/	Lic.No/Date:3110065712 21.10.2015	Defer Date: 06.12.2016

Decision: The Committee noted that the firm's reply dated 02.05.2016 has been sent to C&PC on 02.06.2016 for comments. Case is deferred to 06.12.2016.

Case No.:24/23/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:15/80-ALC2/2016 25.10.2016	Status: Approved
HQ File :01/80/050/00437/AM16/	RLA File :05/24/040/00333/AM16/	Lic.No/Date:0510396004 21.10.2015	

41 **Decision:** The committee decided to ratify the norms in line with their earlier AA No.0510386255 dated 09.05.2014 as under:-

Import item No. 1, 4 to 6, 8, 9 and 11 to 13:- On repeat basis as per AA No.0510386255 dated 09.05.2014.
 Import item No.2 and 3:- Net + 2%;
 Import item No.7 and 10:- 1.05 Kg./Kg content in export product.

RA may take further necessary action accordingly.

42	Case No.:8/20/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:15/80- ALC2/2016 25.10.2016	Status: Approved
	HQ File :01/80/050/00385/AM16/	RLA File :05/24/040/00359/AM16/	Lic.No/Date:0510396179 02.11.2015	
	Decision: The committee decided to ratify the norms in line with their earlier AA No.0510386215 dated 09.05.2014 as under:- Import item No. 1, 4, 6, 7, 9 and 9 to 13:- On repeat basis as per AA No. 0510386215 dated 09.05.2014. Import item No.2,3 and 5:- Net + 2%; Import item No.8:- 1.05 Kg./Kg content in export product. RA may take further necessary action accordingly.			

43	Case No.:14/20/80-ALC2/2015	Party Name: MAGNA CLOSURES AUTOMOTIVE PRIVATE LIMITED	Meet No/Date:15/80- ALC2/2016 25.10.2016	Status: Deferred
	HQ File :01/80/050/00391/AM16/	RLA File :04/24/040/00171/AM16/	Lic.No/Date:0410161262 03.11.2015	Defer Date: 06.12.2016
	Decision: The Committee noted that the firm's reply dated 18.06.2016 has been sent to MSME on 28.06.2016 for comments. Case is deferred to 06.12.2016.			

44	Case No.:33/20/80-ALC2/2015	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:15/80- ALC2/2016 25.10.2016	Status: Approved
	HQ File :01/80/050/00410/AM16/	RLA File :05/23/040/00340/AM16/	Lic.No/Date:0510396573 09.12.2015	
	Decision: The Committee decided to ratify the norms based upon sub-committee reports as per recommendation of DHI as the firm has submitted Essentiality Certificate from Directorate General of Hydrocarbons vide letter No. BOTIL/5700/0510396573/CS dated 20.10.2016 (copy of the report to be sent to RA and the firm). RA may take further necessary action accordingly.			

45	Case No.:1/9/80-ALC2/2016	Party Name: KERN-LIEBERS (INDIA) PVT.LTD,	Meet No/Date:15/80- ALC2/2016 25.10.2016	Status: Deferred
	HQ File :01/80/050/00254/AM17/	RLA File :07/24/040/00277/AM16/	Lic.No/Date:0710109192 22.12.2015	Defer Date: 06.12.2016
	Decision: The Committee noted that the firm's application has been sent to MSME on 22.07.2016 for examination and comments. Case is deferred to 06.12.2016.			

46	Case No.:21/3/80-ALC2/2016	Party Name: RAJOO BAUSANO EXTRUSION PVT. LTD.	Meet No/Date:15/80- ALC2/2016 25.10.2016	Status: Deferred
	HQ File :01/80/050/00132/AM17/	RLA File :24/24/040/00035/AM16/	Lic.No/Date:2410041895 08.01.2016	Defer Date: 06.12.2016
	Decision: The Committee noted that the firm's application has been sent to MSME on			

22.07.2016 for examination and comments. Case is deferred to 06.12.2016.

47	Case No.: 1/3/80-ALC2/2016	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date: 15/80-ALC2/2016 25.10.2016	Status: Deferred
	HQ File :01/80/050/00112/AM17/	RLA File :03/95/040/00545/AM16/	Lic.No/Date:0310801771 14.01.2016	Defer Date: 06.12.2016
Decision: The Committee noted that the firm's application has been sent to DHI on 04.05.2016 for examination and comments. Case is deferred to 06.12.2016.				

48	Case No.: 43/6/80-ALC2/2016	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date: 15/80-ALC2/2016 25.10.2016	Status: Approved
	HQ File :01/80/050/00203/AM17/	RLA File :09/24/040/00678/AM16/	Lic.No/Date:0910063261 12.02.2016	
Decision: The committee decided to ratify the norms based upon written comments of DHI vide UO No. TSWB 3 /61/2016 dated 18.10.2016 (copy to be sent to the firm and RA). RA may take further necessary action accordingly.				

49	Case No.: 52/6/80-ALC2/2016	Party Name: VEELINE MEDIA LTD.	Meet No/Date: 15/80-ALC2/2016 25.10.2016	Status: Approved
	HQ File :01/80/050/00212/AM17/	RLA File :02/24/040/00135/AM16/	Lic.No/Date:0210206498 17.02.2016	
Decision : The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/88/2016/TSW/49 dated 25.10.2016 as under:-				
1. Net weight of 11.5 MT, 78.5 MT & 64.2 MT may be specified with the quantities of export items at Sl. No. 1, 2 & 3 respectively. 2. Quantities of import items at Sl. No. 1 to 9 may be allowed on net to net basis with accountability clause. 3. Word " Relevant " may be prefixed with the description of import items at Sl. No. 10 & 11. 4. Quantity of import item at Sl. No. 10 may be allowed as applied for i.e. 4080 Kgs. inclusive of 0.5 % wastage as claimed by the firm. 5. Quantity of import item at Sl. No. 11 may be allowed as applied for i.e. 19569 Kgs. as 1.029 Kgs./Kg. content in the export items. 6. Quantity of import item at Sl. No. 12 may be allowed as 54827 Kgs. as 1.026 Kgs./Kg. content in the export items as claimed by the firm.				
RA may take further necessary action accordingly.				

50	Case No.: 12/3/80-ALC2/2016	Party Name: ELITE STEELS PVT LTD	Meet No/Date: 15/80-ALC2/2016 25.10.2016	Status: Deferred
	HQ File :01/80/050/00123/AM17/	RLA File :05/23/040/00479/AM16/	Lic.No/Date:0510397646 18.02.2016	Defer Date: 06.12.2016
Decision: The Committee noted that the firm's reply dated 01.07.2016 has been sent to DHI on 12.07.2016 for comments. Case is deferred to 06.12.2016.				

51	Case No.: 31/6/80-ALC2/2016	Party Name: GOLD MOHUR	Meet No/Date: 15/80-	Status:
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	PROFILES LTD.	ALC2/2016 25.10.2016	Deferred
HQ File :01/80/050/00190/AM17/	RLA File :05/23/040/00480/AM16/	Lic.No/Date:0510397636 18.02.2016	Defer Date: 06.12.2016
Decision: The Committee noted that the firm's application has been sent to MSME on 13.06.2016 for examination and comments. Case is deferred to 06.12.2016.			

52	Case No.:2/3/80-ALC2/2016	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:15/80- ALC2/2016 25.10.2016	Status: Approved
	HQ File :01/80/050/00113/AM17/	RLA File :05/23/040/00493/AM16/	Lic.No/Date:0510397734 26.02.2016	
Decision: The Committee decided to ratify the norms based upon sub-committee reports as per recommendation of DHI as the firm has informed vide letter No. BOTIL/5851/0510397734/CS dated 22.10.2016 that the supply of goods is to Kuwait under physical export category (copy of the report to be sent to RA and the firm).				
RA may take further necessary action accordingly.				

53	Case No.:7/3/80-ALC2/2016	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:15/80- ALC2/2016 25.10.2016	Status: Deferred
	HQ File :01/80/050/00118/AM17/	RLA File :05/23/040/00505/AM16/	Lic.No/Date:0510397726 26.02.2016	Defer Date: 06.12.2016
Decision: The Committee noted that firm's reply dated 10.10.2016 has been sent to DHI on 13.10.2016 for examination and comments. Case is deferred to 06.12.2016.				

54	Case No.:35/6/80-ALC2/2016	Party Name: GOA THERMOSTATIC INSTRUMENTS PVT. LTD.,	Meet No/Date:15/80- ALC2/2016 25.10.2016	Status: Deferred
	HQ File :01/80/050/00194/AM17/	RLA File :17/24/040/00126/AM16/	Lic.No/Date:1710006282 29.02.2016	Defer Date: 06.12.2016
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter dated 02.08.2016 sent to them on 18.08.2016 and final reminder on 05.10.2016. However, as the firm has sought time to furnish the reply vide email dated 24.10.2016, NC decided to allow the firm 15 days time to furnish reply. Case is deferred to 06.12.2016.				

55	Case No.:9/3/80-ALC2/2016	Party Name: MIBA DRIVETEC INDIA PRIVATE LIMITED	Meet No/Date:15/80- ALC2/2016 25.10.2016	Status: Deferred
	HQ File :01/80/050/00120/AM17/	RLA File :31/83/040/00166/AM16/	Lic.No/Date:3110066020 01.03.2016	Defer Date: 06.12.2016
Decision: The Committee noted that the firm's application has been sent to MSME on 04.05.2016 for examination and comments. Case is deferred to 06.12.2016.				

56	Case No.:11/3/80-ALC2/2016	Party Name: MIBA DRIVETEC INDIA PRIVATE LIMITED	Meet No/Date:15/80- ALC2/2016 25.10.2016	Status: Deferred
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HQ File :01/80/050/00122/AM17/	RLA File :31/83/040/00165/AM16/	Lic.No/Date:3110066019 01.03.2016	Defer Date: 06.12.2016
Decision: The Committee noted that the firm's application has been sent to MSME on 04.05.2016 for examination and comments. Case is deferred to 06.12.2016.			

Case No.:32/6/80-ALC2/2016	Party Name: INJECTOPLAST PVT.LTD	Meet No/Date:15/80-ALC2/2016 25.10.2016	Status: Deferred
57 HQ File :01/80/050/00191/AM17/	RLA File :06/24/040/00048/AM16/	Lic.No/Date:0610038338 10.03.2016	Defer Date: 06.12.2016
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 13.06.2016 for examination and comments. Case is deferred to 06.12.2016.			

Case No.:1/6/80-ALC2/2016	Party Name: DECON INDIA PLASTICS PVT. LTD.,	Meet No/Date:15/80-ALC2/2016 25.10.2016	Status: Deferred
58 HQ File :01/80/050/00160/AM17/	RLA File :31/83/040/00187/AM16/	Lic.No/Date:3110066049 14.03.2016	Defer Date: 06.12.2016
Decision: The Committee noted that the firm's application has been sent to MSME on 13.06.2016 for examination and comments. Case is deferred to 06.12.2016.			

Case No.:12/6/80-ALC2/2016	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:15/80-ALC2/2016 25.10.2016	Status: Deferred
59 HQ File :01/80/050/00171/AM17/	RLA File :05/23/040/00533/AM16/	Lic.No/Date:0510397921 14.03.2016	Defer Date: 06.12.2016
Decision: The Committee noted that firm's reply dated 10.10.2016 has been sent to DHI on 13.10.2016 for examination and comments. Case is deferred to 06.12.2016.			

Case No.:17/3/80-ALC2/2016	Party Name: TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2016 25.10.2016	Status: Deferred
60 HQ File :01/80/050/00128/AM17/	RLA File :53/24/040/00030/AM16/	Lic.No/Date:5310018616 21.03.2016	Defer Date: 06.12.2016
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 13.06.2016 for examination and comments. Case is deferred to 06.12.2016.			

Case No.:30/6/80-ALC2/2016	Party Name: TECHNOMEC ROLL MANUFACTURING COMPANY PVT. LTD.,	Meet No/Date:15/80-ALC2/2016 25.10.2016	Status: Deferred
61 HQ File :01/80/050/00189/AM17/	RLA File :08/24/040/00436/AM16/	Lic.No/Date:0810137476 22.03.2016	Defer Date: 06.12.2016
Decision: The Committee noted that the firm's application has been sent to MSME on 13.06.2016 for examination and comments. Case is deferred to 06.12.2016.			

Case No.:5/6/80-ALC2/2016	Party Name: PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:15/80-ALC2/2016 25.10.2016	Status: Deferred
62			

HQ File :01/80/050/00164/AM17/	RLA File :07/24/040/00399/AM16/	Lic.No/Date:0710109581 28.03.2016	Defer Date: 06.12.2016
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to the firm on 05.10.2016 and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 06.12.2016.			

Case No.:18/6/80-ALC2/2016	Party Name: BOMBARDIER TRANSPORTATION INDIA PRIVATE LTD	Meet No/Date:15/80- ALC2/2016 25.10.2016	Status: Deferred
63 HQ File :01/80/050/00177/AM17/	RLA File :34/21/040/00580/AM16/	Lic.No/Date:3410042012 28.03.2016	Defer Date: 06.12.2016
Decision: The Committee noted that the firm's application has been sent to DHI on 14.10.2016 for examination and comments. Case is deferred to 06.12.2016.			

Case No.:9/6/80-ALC2/2016	Party Name: TREFILIERIES WIRE INDIA PVT LTD	Meet No/Date:15/80- ALC2/2016 25.10.2016	Status: Deferred
64 HQ File :01/80/050/00168/AM17/	RLA File :34/21/040/00616/AM16/	Lic.No/Date:3410042016 29.03.2016	Defer Date: 06.12.2016
Decision: The Committee noted that the firm's application has been sent to MSME on 13.06.2016 for examination and comments. Case is deferred to 06.12.2016.			

Case No.:13/6/80-ALC2/2016	Party Name: JS MEDIMAX PVT LTD	Meet No/Date:15/80- ALC2/2016 25.10.2016	Status: Rejected
65 HQ File :01/80/050/00172/AM17/	RLA File :05/23/040/00552/AM16/	Lic.No/Date:0510398074 30.03.2016	
Decision: The committee noted that firm has not replied to the deficiency (raised by DIPP) letter sent to the them on 18.08.2016 and final reminder sent to the firm on 05.10.2016 through email and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. RA may take further necessary action accordingly.			

Case No.:36/6/80-ALC2/2016	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:15/80- ALC2/2016 25.10.2016	Status: Deferred
66 HQ File :01/80/050/00195/AM17/	RLA File :03/95/040/00855/AM16/	Lic.No/Date:0310803636 30.03.2016	Defer Date: 06.12.2016
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI on 19.07.2015) letter sent to them on 18.08.2016 and final reminder on 05.07.2016. However, as the firm has sought time to furnish the reply vide their letter dated 19.10.2016, NC decided to allow the firm one month's time to furnish reply. Case is deferred to 06.12.2016.			

Case No.:37/6/80-ALC2/2016	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:15/80- ALC2/2016 25.10.2016	Status: Deferred
67 HQ File :01/80/050/00196/AM17/	RLA File :03/95/040/00859/AM16/	Lic.No/Date:0310803635 30.03.2016	Defer Date: 06.12.2016

Decision: The Committee noted that the firm's application has been sent to DHI on 13.06.2016 for examination and comments. Case is deferred to 06.12.2016.

68	Case No.:42/6/80-ALC2/2016	Party Name: REFORM TOOLS PVT. LTD.	Meet No/Date:15/80-ALC2/2016 25.10.2016	Status: Deferred
	HQ File :01/80/050/00202/AM17/	RLA File :02/24/040/00216/AM16/	Lic.No/Date:0210206586 30.03.2016	Defer Date: 06.12.2016
Decision: The Committee noted that the firm's application has been sent to MSME on 24.08.2016 for examination and comments. Case is deferred to 06.12.2016.				

69	Case No.:20/6/80-ALC2/2016	Party Name: KALYANI MAXION WHEELS LIMITED	Meet No/Date:15/80-ALC2/2016 25.10.2016	Status: Deferred
	HQ File :01/80/050/00179/AM17/	RLA File :31/83/040/00189/AM16/	Lic.No/Date:3110066104 31.03.2016	Defer Date: 06.12.2016
Decision: The Committee noted that firm's reply dated 29.08.2016 has been sent to DHI on 09.09.2016 for examination and comments. Case is deferred to 06.12.2016.				

70	Case No.:29/6/80-ALC2/2016	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:15/80-ALC2/2016 25.10.2016	Status: Approved
	HQ File :01/80/050/00188/AM17/	RLA File :05/23/040/00569/AM16/	Lic.No/Date:0510398123 01.04.2016	
Decision: The committee decided to ratify the norms based upon the written comments of DHI Vide U.O. dated 25.10.2016 (Copy to be sent to the firm and RA).				
RA may take further necessary action accordingly.				

71	Case No.:24/6/80-ALC2/2016	Party Name: AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2016 25.10.2016	Status: Deferred
	HQ File :01/80/050/00183/AM17/	RLA File :31/83/040/00002/AM17/	Lic.No/Date:3110066115 12.04.2016	Defer Date: 06.12.2016
Decision: The Committee noted that firm's reply dated 12.10.2016 has been sent to DHI on 17.10.2016 for examination and comments. Case is deferred to 06.12.2016.				

72	Case No.:21/6/80-ALC2/2016	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:15/80-ALC2/2016 25.10.2016	Status: Deferred
	HQ File :01/80/050/00180/AM17/	RLA File :05/23/040/00015/AM17/	Lic.No/Date:0510398216 13.04.2016	Defer Date: 06.12.2016
Decision: The Committee noted that firm's reply dated 10.10.2016 has been sent to DHI on 13.10.2016 for examination and comments. Case is deferred to 06.12.2016.				

73	Case No.:58/6/80-ALC2/2016	Party Name: L&T-MHPS BOILERS PVT LTD	Meet No/Date:15/80-ALC2/2016 25.10.2016	Status: Approved
	HQ File	RLA File	Lic.No/Date:0310804132	

:01/80/050/00218/AM17/	:03/95/040/00902/AM16/	25.04.2016	
Decision: The committee decided to ratify the norms based upon the written comments of DHI Vide U.O. dated 25.10.2016 (Copy to be sent to the firm and RA).			
RA may take further necessary action accordingly.			

74	Case No.: 3/6/80-ALC2/2016 HQ File :01/80/050/00162/AM17/	Party Name: ANGIPLAST PRIVATE LIMITED RLA File :08/24/040/00032/AM17/	Meet No/Date:15/80-ALC2/2016 25.10.2016 Lic.No/Date:0810137766 26.04.2016	Status: Deferred Defer Date: 06.12.2016
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 13.06.2016 for examination and comments. Case is deferred to 06.12.2016.				

75	Case No.: 4/6/80-ALC2/2016 HQ File :01/80/050/00163/AM17/	Party Name: ANGIPLAST PRIVATE LIMITED RLA File :08/24/040/00031/AM17/	Meet No/Date:15/80-ALC2/2016 25.10.2016 Lic.No/Date:0810137765 26.04.2016	Status: Deferred Defer Date: 06.12.2016
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 13.06.2016 for examination and comments. Case is deferred to 06.12.2016.				

76	Case No.: 22/6/80-ALC2/2016 HQ File :01/80/050/00181/AM17/	Party Name: CORNING TECHNOLOGIES INDIA PVT. LTD. RLA File :05/23/040/00574/AM16/	Meet No/Date:15/80-ALC2/2016 25.10.2016 Lic.No/Date:0510398319 27.04.2016	Status: Deferred Defer Date: 06.12.2016
Decision: The Committee noted that firm's reply dated 29.07.2016 has been sent to DEIT on 04.08.2016 for examination and comments. Case is deferred to 06.12.2016.				

77	Case No.: 30/3/80-ALC2/2016 HQ File :01/80/050/00142/AM17/	Party Name: GOLDEN ROLLS PVT LTD RLA File :05/23/040/00403/AM16/	Meet No/Date:15/80-ALC2/2016 25.10.2016 Lic.No/Date:0510398340 29.04.2016	Status: Deferred Defer Date: 06.12.2016
Decision: The Committee noted that firm's application has been sent to DIPP (Chemical) on 13.06.2016 for examination and comments. Case is deferred to 06.12.2016.				

78	Case No.: 44/6/80-ALC2/2016 HQ File :01/80/050/00204/AM17/	Party Name: ANGIPLAST PRIVATE LIMITED RLA File :08/24/040/00029/AM17/	Meet No/Date:15/80-ALC2/2016 25.10.2016 Lic.No/Date:0810137804 02.05.2016	Status: Deferred Defer Date: 06.12.2016
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 13.06.2016 for examination and comments. Case is deferred to 06.12.2016.				

79	Case No.: 50/6/80-ALC2/2016	Party Name: VEE KAY VIKRAM & CO LLP	Meet No/Date:15/80-ALC2/2016 25.10.2016	Status: Deferred
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HQ File :01/80/050/00210/AM17/	RLA File :08/24/040/00428/AM16/	Lic.No/Date:0810137829 03.05.2016	Defer Date: 06.12.2016
Decision: The Committee noted that the firm's application has been sent to MSME on 06.10.2016 for examination and comments. Case is deferred to 06.12.2016.			

Case No.:16/6/80-ALC2/2016	Party Name: TITAGARH WAGONS LIMITED.	Meet No/Date:15/80- ALC2/2016 25.10.2016	Status: Deferred
HQ File :01/80/050/00175/AM17/	RLA File :02/24/040/00005/AM17/	Lic.No/Date:0210206664 05.05.2016	Defer Date: 06.12.2016
80	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI) on 13.07.2015) letter sent to them on 18.08.2016 and final reminder on 05.07.2016. However, as the firm has sought time to furnish the reply vide letter dated 24.10.2016, NC decided to allow the firm 15 days time to furnish reply Case is deferred to 06.12.2016.		

Case No.:45/6/80-ALC2/2016	Party Name: ANGIPLAST PRIVATE LIMITED	Meet No/Date:15/80- ALC2/2016 25.10.2016	Status: Deferred
81	HQ File :01/80/050/00205/AM17/	RLA File :08/24/040/00054/AM17/	Lic.No/Date:0810137876 09.05.2016 Defer Date: 06.12.2016
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 13.06.2016 for examination and comments. Case is deferred to 06.12.2016.			

Case No.:18/12/80-ALC2/2016	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:15/80- ALC2/2016 25.10.2016	Status: Approved
82	HQ File :01/80/050/00334/AM17/	RLA File :05/23/040/00040/AM17/	Lic.No/Date:0510398425 09.05.2016
Decision: The committee decided to ratify the norms based upon the written comments of DHI Vide U.O. dated 25.10.2016 (Copy to be sent to the firm and RA). RA may take further necessary action accordingly.			

Case No.:19/12/80-ALC2/2016	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:15/80- ALC2/2016 25.10.2016	Status: Approved
83	HQ File :01/80/050/00335/AM17/	RLA File :05/23/040/00030/AM17/	Lic.No/Date:0510398427 09.05.2016
Decision: The committee decided to ratify the norms based upon the written comments of DHI Vide U.O. dated 25.10.2016 (Copy to be sent to the firm and RA). RA may take further necessary action accordingly.			

Case No.:20/12/80-ALC2/2016	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:15/80- ALC2/2016 25.10.2016	Status: Approved
84	HQ File :01/80/050/00336/AM17/	RLA File :05/23/040/00041/AM17/	Lic.No/Date:0510398426 09.05.2016
Decision: The committee decided to ratify the norms based upon the written comments of DHI			

Vide U.O. dated 25.10.2016 (Copy to be sent to the firm and RA).

RA may take further necessary action accordingly.

85	Case No.:40/6/80-ALC2/2016	Party Name: BGR ENERGY SYSTEMS LIMITED,	Meet No/Date:15/80-ALC2/2016 25.10.2016	Status: Deferred
	HQ File :01/80/050/00200/AM17/	RLA File :04/24/040/00017/AM17/	Lic.No/Date:0410161898 10.05.2016	Defer Date: 06.12.2016
	Decision: The Committee noted that the firm's application has been sent to DHI on 15.07.2016 for comments. However, as the case pertains to DIPP, NC decided to send the application to DIPP for examination and comments. Case is deferred to 06.12.2016.			

86	Case No.:41/6/80-ALC2/2016	Party Name: DOOWON AUTOMOTIVE SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2016 25.10.2016	Status: Deferred
	HQ File :01/80/050/00201/AM17/	RLA File :04/24/040/00005/AM17/	Lic.No/Date:0410161896 10.05.2016	Defer Date: 06.12.2016
	Decision: The Committee noted that the firm's application has been sent to MSME on 15.07.2016 for examination and comments. Case is deferred to 06.12.2016.			

87	Case No.:46/6/80-ALC2/2016	Party Name: MAGNA CLOSURES AUTOMOTIVE PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2016 25.10.2016	Status: Deferred
	HQ File :01/80/050/00206/AM17/	RLA File :04/24/040/00030/AM17/	Lic.No/Date:0410161899 10.05.2016	Defer Date: 06.12.2016
	Decision: The Committee noted that the firm's application has been sent to MSME on 13.06.2016 for examination and comments. Case is deferred to 06.12.2016.			

88	Case No.:55/6/80-ALC2/2016	Party Name: SHREE SAI OTO TUBES MILL LTD.	Meet No/Date:15/80-ALC2/2016 25.10.2016	Status: Rejected
	HQ File :01/80/050/00215/AM17/	RLA File :03/95/040/00066/AM17/	Lic.No/Date:0310804638 12.05.2016	
	Decision: The committee noted that firm has not replied to the deficiency (raised by DIPP) letter sent to them on 18.08.2016 followed by final reminder sent to the firm on 05.10.2016 through email and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. RA may take further necessary action accordingly.			

89	Case No.:53/6/80-ALC2/2016	Party Name: TEMA INDIA LIMITED	Meet No/Date:15/80-ALC2/2016 25.10.2016	Status: Rejected
	HQ File :01/80/050/00213/AM17/	RLA File :03/95/040/00133/AM17/	Lic.No/Date:0310804781 18.05.2016	
	Decision: The committee noted that firm has not replied to the deficiency (raised by DIPP) letter sent to them on 18.08.2016 followed by final reminder on 05.10.2016 sent through email and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. RA may take further necessary action accordingly.			

90	Case No.: 54/6/80-ALC2/2016	Party Name: TEMA INDIA LIMITED	Meet No/Date:15/80-ALC2/2016 25.10.2016	Status: Rejected
	HQ File :01/80/050/00214/AM17/	RLA File :03/95/040/00132/AM17/	Lic.No/Date:0310804782 18.05.2016	
	Decision: The committee noted that firm has not replied to the deficiency (raised by DIPP) letter sent to them on 18.08.2016 followed by final reminder on 05.10.2016 sent through email and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. RA may take further necessary action accordingly.			

91	Case No.: 16/12/80-ALC2/2016	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:15/80-ALC2/2016 25.10.2016	Status: Deferred
	HQ File :01/80/050/00332/AM17/	RLA File :05/23/040/00045/AM17/	Lic.No/Date:0510398564 19.05.2016	Defer Date: 06.12.2016
	Decision: The Committee noted that the firm's reply dated 10.10.2016 has been sent to DIPP on 13.10.2016 for examination and comments. Case is deferred to 06.12.2016.			

92	Case No.: 3/9/80-ALC2/2016	Party Name: TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2016 25.10.2016	Status: Deferred
	HQ File :01/80/050/00256/AM17/	RLA File :53/24/040/00005/AM17/	Lic.No/Date:5310018916 25.05.2016	Defer Date: 06.12.2016
	Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 13.06.2016 for examination and comments. Case is deferred to 06.12.2016.			

93	Case No.: 17/12/80-ALC2/2016	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:15/80-ALC2/2016 25.10.2016	Status: Deferred
	HQ File :01/80/050/00333/AM17/	RLA File :05/23/040/00105/AM17/	Lic.No/Date:0510398723 03.06.2016	Defer Date: 06.12.2016
	Decision: The Committee noted that the firm's application has been sent to DHI on 05.09.2016 for examination and comments. Case is deferred to 06.12.2016.			

94	Case No.: 16/9/80-ALC2/2016	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:15/80-ALC2/2016 25.10.2016	Status: Deferred
	HQ File :01/80/050/00269/AM17/	RLA File :03/95/040/00125/AM17/	Lic.No/Date:0310805300 08.06.2016	Defer Date: 06.12.2016
	Decision: The Committee noted that the firm's application has been sent to DHI on 16.05.2016 for examination and comments. Case is deferred to 06.12.2016.			

95	Case No.: 18/9/80-ALC2/2016	Party Name: UNDERCARRIAGE AND TRACTOR PARTS PVT.LTD.	Meet No/Date:15/80-ALC2/2016 25.10.2016	Status: Deferred
	HQ File :01/80/050/00271/AM17/	RLA File :03/95/040/00187/AM17/	Lic.No/Date:0310805347 09.06.2016	Defer Date: 06.12.2016

Decision: The Committee noted that the firm's reply dated 16.09.2016 has been sent to MSME on 27.09.2016 for examination and comments. Case is deferred to 06.12.2016.

96	Case No.:10/9/80-ALC2/2016	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:15/80-ALC2/2016 25.10.2016	Status: Deferred
	HQ File :01/80/050/00263/AM17/	RLA File :03/94/040/00205/AM17/	Lic.No/Date:0310805471 14.06.2016	Defer Date: 06.12.2016
Decision: The Committee noted that the firm's application has been sent to DEIT on 22.07.2016 and additional information sent to DEIT on 22.07.2016 for examination and comments. Case is deferred to 06.12.2016.				

97	Case No.:22/12/80-ALC2/2016	Party Name: KSS ABHISHEK SAFETY SYSTEMS PVT. LTD,	Meet No/Date:15/80-ALC2/2016 25.10.2016	Status: Deferred
	HQ File :01/80/050/00338/AM17/	RLA File :05/23/040/00122/AM17/	Lic.No/Date:0510398816 15.06.2016	Defer Date: 06.12.2016
Decision : The Committee noted that hard copy of the firm's application has not been received and decided to send reminder to firm & RA to forward 4 sets of complete application of the firm to DGFT HQ for consideration of the case. Case is deferred to 06.12.2016.				

98	Case No.:11/9/80-ALC2/2016	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:15/80-ALC2/2016 25.10.2016	Status: Approved
	HQ File :01/80/050/00264/AM17/	RLA File :03/95/040/00173/AM17/	Lic.No/Date:0310805571 17.06.2016	
Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/88/2016/TSW/98 dated 25.10.2016 as under:-				
1. Net fabricated weight of export item may be specified as 780.4 MT. 2. Import items at Sl. Nos. 1 & 2 shall be of relevant grade and thickness as contained in the export product. 3. Quantities of import items at Sl. No. 1 & 2 may be allowed as 1.05 Kgs./Kg. content in the export items. 4. Quantities of import items at Sl. No. 3, 4, 12, 13, 14 & 15 may also be specified as 64 Nos., 100 Nos., 200 Nos., 1000 Nos., 250 Nos. & 6 Sets respectively in addition to their weights. 5. Quantities of import items at Sl. No. 3, 4, 12, 13, 14 & 15 may be allowed on net to net basis with accountability clause. 6. Quantities of import items at Sl. No. 5, 6 & 17 may also be specified as 775 Meters, 620 meters & 4050 Meters respectively. 7. Import items at Sl. No. 5 & 6 shall be of relevant grade and dia. as contained in the export items and their quantities may be allowed inclusive of 2 % wastage. 8. Quantity of import item at Sl. No. 7 may be allowed as 4 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 21684 Kgs. as 1.04 Kgs./kg. content in export item. 9. Quantities of import items at Sl. No. 8, 9, 10 & 11 (welding consumables) may be allowed as 10019 Kgs., 5000 Kgs. , 16430 Kgs. & 26449 Kgs. respectively. 10. Quantities of import items at Sl. No. 16, 17 & 18 may be allowed on net to net basis with accountability clause.				

RA may take further necessary action accordingly.

99	Case No.: 21/12/80-ALC2/2016	Party Name: DIGI DRIVES P.LTD	Meet No/Date:15/80-ALC2/2016 25.10.2016	Status: Deferred
	HQ File :01/80/050/00337/AM17/	RLA File :05/23/040/00144/AM17/	Lic.No/Date:0510398849 20.06.2016	Defer Date: 06.12.2016
Decision: The Committee noted that the firm's application has been sent to DHI on 05.09.2016 for examination and comments. Case is deferred to 06.12.2016.				

100	Case No.: 7/12/80-ALC2/2016	Party Name: VEE KAY VIKRAM & CO LLP	Meet No/Date:15/80-ALC2/2016 25.10.2016	Status: Deferred
	HQ File :01/80/050/00323/AM17/	RLA File :08/24/040/00117/AM17/	Lic.No/Date:0810138209 24.06.2016	Defer Date: 06.12.2016
Decision: The Committee noted that the firm's application has been sent to MSME on 05.09.2016 for examination and comments. Case is deferred to 06.12.2016.				

101	Case No.: 14/12/80-ALC2/2016	Party Name: BORG WARNER EMISSIONS SYSTEMS INDIA PVT. LTD	Meet No/Date:15/80-ALC2/2016 25.10.2016	Status: Deferred
	HQ File :01/80/050/00330/AM17/	RLA File :05/23/040/00131/AM17/	Lic.No/Date:0510399028 06.07.2016	Defer Date: 06.12.2016
Decision: The Committee noted that as desired by DHI, the firm may furnish earlier AA No. for same Export Product for which norms was fixed and decided to ask the firm to furnish the same. Case is deferred to 06.12.2016.				

102	Case No.: 6/12/80-ALC2/2016	Party Name: CORNING TECHNOLOGIES INDIA PVT. LTD.	Meet No/Date:15/80-ALC2/2016 25.10.2016	Status: Deferred
	HQ File :01/80/050/00322/AM17/	RLA File :05/23/040/00179/AM17/	Lic.No/Date:0510399035 08.07.2016	Defer Date: 06.12.2016
Decision: The Committee noted that the firm's reply dated 10.10.2016 has been sent to DEIT on 18.10.2016 for examination and comments. Case is deferred to 06.12.2016.				

103	Case No.: 12/12/80-ALC2/2016	Party Name: MOTHERSON SUMI SYSTEMS LIMITED	Meet No/Date:15/80-ALC2/2016 25.10.2016	Status: Deferred
	HQ File :01/80/050/00328/AM17/	RLA File :05/24/040/00141/AM17/	Lic.No/Date:0510399113 15.07.2016	Defer Date: 06.12.2016
Decision : The Committee noted that hard copy of the firm's application has not been received and decided to send reminder to firm & RA to forward 4 sets of complete application of the firm to DGFT HQ for consideration of the case. Case is deferred to 06.12.2016.				

104	Case No.: 4/12/80-ALC2/2016	Party Name: BORG WARNER EMISSIONS SYSTEMS INDIA PVT.	Meet No/Date:15/80-ALC2/2016 25.10.2016	Status: Deferred
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	LTD		
HQ File :01/80/050/00320/AM17/	RLA File :05/23/040/00212/AM17/	Lic.No/Date:051039924 4 27.07.2016	Defer Date: 06.12.2016
Decision : The Committee noted that hard copy of the firm's application has not been received and decided to send reminder to firm & RA to forward 4 sets of complete application of the firm to DGFT HQ for consideration of the case. Case is deferred to 06.12.2016.			

	Case No.:9/12/80-ALC2/2016	Party Name: DELPHI AUTOMOTIVE SYSTEMS PVT LTD	Meet No/Date:15/80- ALC2/2016 25.10.2016	Status: Deferred
105	HQ File :01/80/050/00325/AM17/	RLA File :05/23/040/00215/AM17/	Lic.No/Date:0510399243 27.07.2016	Defer Date: 06.12.2016
Decision: The Committee noted that the firm's application has been sent to DHI on 05.09.2016 for examination and comments. Case is deferred to 06.12.2016.				

	Case No.:25/12/80-ALC2/2016	Party Name: TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:15/80- ALC2/2016 25.10.2016	Status: Deferred
106	HQ File :01/80/050/00341/AM17/	RLA File :53/24/040/00009/AM17/	Lic.No/Date:5310019149 27.07.2016	Defer Date: 06.12.2016
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 05.09.2016 for examination and comments. Case is deferred to 06.12.2016.				

	Case No.:2/12/80-ALC2/2016	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:15/80- ALC2/2016 25.10.2016	Status: Approved
107	HQ File :01/80/050/00318/AM17/	RLA File :05/23/040/00193/AM17/	Lic.No/Date:0510399282 29.07.2016	
Decision: The committee decided to ratify the norms based upon the written comments of DHI Vide U.O. dated 25.10.2016 (Copy to be sent to the firm and RA). RA may take further necessary action accordingly.				

	Case No.:5/12/80-ALC2/2016	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:15/80- ALC2/2016 25.10.2016	Status: Deferred
108	HQ File :01/80/050/00321/AM17/	RLA File :03/94/040/00310/AM17/	Lic.No/Date:0310806743 01.08.2016	Defer Date: 06.12.2016
Decision: The Committee noted that the firm's application has been sent to DEIT on 07.10.2016 for examination and comments. Case is deferred to 06.12.2016.				

	Case No.:3/12/80-ALC2/2016	Party Name: ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:15/80- ALC2/2016 25.10.2016	Status: Closed
109	HQ File :01/80/050/00319/AM17/	RLA File :05/23/040/00197/AM17/	Lic.No/Date:0510399342 03.08.2016	
Decision: The Committee noted that the firm has informed vide their letter dated 06.10.2016 that the above mentioned AA has been surrendered by them and accordingly decided to close the case. RA may take further necessary action accordingly.				

110	Case No.: 10/12/80-ALC2/2016	Party Name: GALLIUM INDUSTRIES LTD.	Meet No/Date:15/80-ALC2/2016 25.10.2016	Status: Deferred
	HQ File :01/80/050/00326/AM17/	RLA File :05/23/040/00222/AM17/	Lic.No/Date:0510399353 03.08.2016	Defer Date: 06.12.2016
	Decision: The Committee noted that the firm's application has been sent to DHI on 05.09.2016 for examination and comments. Case is deferred to 06.12.2016.			

111	Case No.: 13/12/80-ALC2/2016	Party Name: THE G ENGINEERS GROUP	Meet No/Date:15/80-ALC2/2016 25.10.2016	Status: Deferred
	HQ File :01/80/050/00329/AM17/	RLA File :31/82/040/00077/AM17/	Lic.No/Date:3110066276 04.08.2016	Defer Date: 06.12.2016
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPPP) letter dated 14.09.2016 sent to the firm on 05.10.2016 and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 06.12.2016.			

112	Case No.: 15/12/80-ALC2/2016	Party Name: DECON INDIA PLASTICS PVT. LTD.,	Meet No/Date:15/80-ALC2/2016 25.10.2016	Status: Deferred
	HQ File :01/80/050/00331/AM17/	RLA File :31/83/040/00064/AM17/	Lic.No/Date:3110066291 10.08.2016	Defer Date: 06.12.2016
	Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 05.09.2016 for examination and comments. Case is deferred to 06.12.2016.			

113	Case No.: 1/12/80-ALC2/2016	Party Name: FREEDOM OPHTHALMIC PRIVATE LIMITED,	Meet No/Date:15/80-ALC2/2016 25.10.2016	Status: Deferred
	HQ File :01/80/050/00317/AM17/	RLA File :04/24/040/00090/AM17/	Lic.No/Date:0410162216 23.08.2016	Defer Date: 06.12.2016
	Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 07.10.2016 for examination and comments. Case is deferred to 06.12.2016.			

114	Case No.: 1/15/80-ALC2/2016	Party Name: FRIZAIR PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2016 25.10.2016	Status: Deferred
	HQ File :01/80/050/00375/AM17/	RLA File :09/24/040/00356/AM17/	Lic.No/Date:0910064260 13.10.2016	Defer Date: 06.12.2016
	Decision : The Committee noted that hard copy of the firm's application has not been received and decided to send reminder to firm & RA to forward 4 sets of complete application of the firm to DGFT HQ for consideration of the case. Case is deferred to 06.12.2016.			

S.No.408

Case No. A/R-91	M/s. ISGEC Heavy Engineering Ltd., Yamunanagar	HQF.No.01/80/050/00220/AM15/DES.I	Lic. No. & date
Meeting No.15/17		RA.F.No.05/23/040/00084/AM15	0510388030 dt.03.06.2014
Date: 25.10.2016		Request for revision of norms	

Decision: The Committee noted that the firm vide their letter dated 13.10.2016 has withdrawn their request for reconsideration of the case and accordingly decided to close the case.

RA may take further necessary action accordingly.

S.No.409

Case No. A/R-92	M/s. ISGEC Heavy Engineering Ltd., Yamunanagar	HQF.No.01/80/050/00538/AM15/DES.I	Lic. No. & date
Meeting No.15/17		RA.F.No.05/23/040/00393/AM15	0510392240 dt.02.12.2014
Date: 25.10.2016		Request for revision of norms	

Decision: The Committee noted that the firm vide their letter dated 13.10.2016 has withdrawn their request for reconsideration of the case and accordingly decided to close the case.

RA may take further necessary action accordingly.

S.No.410

Case No. A/R-110	M/s. Motherson Sumi Systems Ltd., New Delhi	HQF.No.01/80/050/00541/AM15/DES.I	Lic. No. & date
Meeting No.15/17		RA.F.No.05/24/040/00407/AM15	0510377258 dt.27.01.2014
Date: 25.10.2016		Request for fixation of norms	

Decision: The Committee noted that C&PC vide OM No.46011/61/2013-PC.II (pt. file) dated 20.05.2016 has provided comments. However, the basis of recommendation and the norms and wastage on items of import have not been specified by C&PC. The case was, therefore, referred to MSME (Chemical Division) on 05.07.2016 for their comments as per the decision of norms committee. Case is deferred to 06.12.2016.

S.No.411

Case No. A/R-136	M/s. Motherson Sumi Systems Ltd., New Delhi	HQF.No.01/80/050/00473/AM15/DES.I	Lic. No. & date
Meeting No.15/17		RA.F.No.05/24/040/00301/AM15	0510391465 dt.07.10.2014
Date: 25.10.2016		Request for fixation of norms	

Decision: The committee noted that the firm's request dated 17.07.2015 has been sent to C&PC on 29.12.2015 for examination and comments. Case is deferred to 06.12.2016.

S.No.412

Case No. A/R-138	M/s. UNI VTL Precision Pvt. Ltd., Dharwad	HQF.No.01/80/050/00417/AM15/DES.I	Lic. No. & date 0310787040 dt.18.07.2014
Meeting No.15/17		RA.F.No.03/95/040/00338/AM15	
Date: 25.10.2016		Request for fixation of norms	

Decision: The committee noted that the firm's request dated 27.07.2015 has been sent to MSME on 29.12.2015 for examination and comments. Post hearing on 06.12.2016. Case is deferred to 06.12.2016.

S.No.413

Case No. A/R-139	M/s. Auto Comp India Pvt. Ltd., Nashik	HQF.No.01/80/162/00007/AM16/DES.I	Lic. No. & date 3110056333 dt.27.11.2012
Meeting No.15/17		RA.F.No.31/24/040/00142/AM13	
Date: 25.10.2016		Request for fixation of norms	

Decision: The committee noted that the firm's request dated 27.07.2015 has been sent to MSME on 29.12.2015 for examination and comments. Case is deferred to 06.12.2016.

S.No.414

Case No. A/R-178	M/s. Donaldson India Filter Systems Pvt. Ltd., Gurgaon	HQF.No.01/80/050/00145/AM16/DES.I	Lic. No. & date 0510394576 dt.16.06.2015
Meeting No.15/17		RA.F.No.05/23/040/00074/AM16	
Date: 25.10.2016		Request for fixation of norms	

Decision: The committee noted that the firm's request dated 15.03.2016 has been sent to DEIT on 15.07.2016 for examination and comments. Case is deferred to 06.12.2016.

S.No.415

Case No. A/R-21	M/s. MVS Engineering Ltd., New Delhi	HQF.No.01/80/050/00087/AM13/DES.I	Lic. No. & date 0510321214 dt.28.03.2012
Meeting No.15/17		RA.F.No.05/24/040/00466/AM12	
Date: 25.10.2016		Request for fixation of norms	

Decision: The Committee noted that the Firm have now given the details of manufacturing activities on import items namely, Hydrogen Generator, Diaphragm Compressors etc. They have also submitted list of indigenous items used by them along with imported items for the manufacture of "Hydrogen generation, Compression and Cylinder filling plant" supplied to M/s Sasan Power Limited, a Mega Power Project, evidencing the manufacturing activities in the process. Accordingly, Norms Committee decided to ratify the Advance Authorisation as per General Note- 4 for engineering products i.e. on net to net basis with accountability clause.

RA may take further necessary action accordingly.

S.No.416

Case No. A/R-24	M/s. Godrej & Boyce Mfg. Co. Ltd., Mumbai	HQF.No.01/80/050/00112/AM16/DES.I	Lic. No. & date
Meeting No.15/17		RA.F.No.03/94/040/01101/AM16	0310794289 dt.02.03.2015
Date: 25.10.2016		Request for revision of Net weight of export items at Sr. No.1,2,3,4 of norms	

Decision: The committee noted that as in earlier similar cases, the firm may be advised to get their application routed through RA for revision of norms. Case is deferred to 06.12.2016.

S.No.417

Case No. A/R-148	M/s. Larsen and Toubro Ltd., Mumbai	HQF.No.01/80/050/00170/AM12/DES.I	Lic. No. & date
Meeting No.15/17		RLA, No.03/95/040/00166/AM152	0310640468 dt.05.07.2011
Date: 25.10.2016		Request for amendment of norms	

Decision: The committee noted that the firm's reply dated 14.07.2016 and 15.07.2016 has been sent to DHI on 19.07.2016 and additional reply dated 02.08.2016 has been sent to DHI on 10.08.2016 for examination and comments. Case is deferred to 06.12.2016.

S.No.418

Case No. A/R-75	M/s. Kern-Liebers (India) Pvt. Ltd., Tumkur	HQF.No.01/80/050/00247/AM15/DES.I	Lic. No. & date
Meeting No.15/17		RA.F.No.07/24/040/00252/AM14	0710105948 dt.21.07.2014
Date: 25.10.2016		Request for fixation of norms	

Decision: The committee noted that the firm's request dated 15.06.2016 has been sent to MSME on 26.07.2016 for examination and comments. Case is deferred to 22.11.2016.

S.No.419

Case No. A/R-76	M/s. Kern-Liebers (India) Pvt. Ltd., Tumkur	HQF.No.01/80/050/00686/AM07/DES. I	Lic. No. & date
Meeting No.15/17		RA.F.No.07/24/040/00408/AM07	0710047580 dt.25.09.2006
Date: 25.10.2016		Request for fixation of norms	

Decision: The committee noted that the firm's request dated 15.06.2016 has been sent to MSME on 26.07.2016 for examination and comments. Case is deferred to 22.11.2016.

S.No.420

Case No. A/R-77	M/s. Glovis India Pvt. Ltd., Sriperumbudur, TN	HQF.No.01/80/050/00315/AM16/DES.I	Lic. No. & date
Meeting No.15/17		RA.F.No.04/24/040/00124/Am16	0410161029 dt.21.09.2015
Date: 25.10.2016		Request for fixation of norms	

Decision: The committee noted that the firm's request dated 04.07.2015 has been sent to MSME on 02.08.2016 for examination and comments. Case is deferred to 06.12.2016.

S.No.421

Case No. A/R-78	M/s. Tema India Ltd., Mumbai	HQF.No.01/80/050/00231/AM16/DES.I	Lic. No. & date
Meeting No.15/17		RA.F.No.03/95/040/00106/AM16	0310796995 dt.01.07.2015
Date: 25.10.2016		Request for revision of norms	

Decision: The committee noted that the firm's reply dated 07.10.2016 has been sent to DIPP on 17.10.2016 for examination and comments. Case is deferred to 06.12.2016.

S.No.422

Case No. A/R-79	M/s. L&T-MHPS Boilers Pvt. Ltd., Mumbai	HQF.No.01/80/050/00326/AM16/DES.I	Lic. No. & date
Meeting No.15/17		RA.F.No.03/95/040/00227/AM16	0310798232 dt.17.08.2015
Date: 25.10.2016		Request for amendment of norms	

Decision: The committee noted that the firm's request dated 06.06.2016 has been sent to DHI on 26.07.2016 for examination and comments. Case is deferred to 06.12.2016.

S.No.423

Case No. A/R-91	M/s. Plant Engineering Services, Chennai	HQF.No.01/80/050/00431/AM15/DES.I	Lic. No. & date
Meeting No.15/17		RA.F.No.04/24/040/00076/AM11	0410115529 dt.14.07.2010
Date: 25.10.2016		Request for revision of norms	

Decision: The committee noted that the firm's request dated 01.08.2016 has been sent to MSME on 12.09.2016 for examination and comments. Case is deferred to 06.12.2016.

S.No.424

Case No. A/R-92	M/s. L&T-MHPS Boilers Pvt. Limited, Mumbai	HQF.No.01/80/050/00136/AM12/DES.I	Lic. No. & date
Meeting No.15/17		RA.F.No.03/95/040/00945/AM11	0310620136 dt.08.03.2011
Date: 25.10.2016		Request for revision of norms	

Decision: The committee noted that the firm's request dated 15.06.2016 has been sent to DHI on 12.09.2016 for examination and comments. Case is deferred to 06.12.2016.

S.No.425

Case No. A/R-99	M/s.Xytel India Pvt. Ltd., Pune	HQF.No.01/80/050/00880/AM17/DES.I	Lic. No. & date
Meeting No.15/17		RA.F.No.31/24/040/00269/AM11 RA.F.No.31/24/040/00256/AM11 RA.F.No.31/24/040/00114/AM11 RA.F.No.31/24/040/00108/AM11 RA.F.No.31/24/040/00413/AM11	(i) 3110047258 dt.08.03.2011 (ii) 3110047133 dt.28.02.2011 (iii) 3110044621 dt.07.09.2010 (iv) 3110044548 dt.01.09.2010 (v) 3110047799 dt.11.04.2011
Date: 25.10.2016		Request for fixation of norms	

Decision: The committee noted that the firm's request dated 29.09.2016 has been sent to MSME on 04.10.2016 for examination and comments. Case is deferred to 08.11.2016.

S.No.426

Case No. A/R-121	M/s. Shakti Pumps Ltd., Indore(MP)	HQF.No.01/80/050/00045/AM14/DES.I	Lic. No. & date
Meeting No.15/17		RA.F.No.56/24/040/00052/AM15 RA.F.No.56/24/040/00023/AM13 RA.F.No.56/24/040/00021/AM14 RA.F.No.56/24/040/00039/AM15 RA.F.No.56/24/040/00051/AM15 RA.F.No.56/24/040/00042/AM15	(i) 5610004504 dt.24.12.2014 (ii) 5610001111 dt.26.09.2012 (iii) 5610003030 dt.17.10.2013 (iv) 5610004433 dt.30.09.2014 (v) 5610004495 dt.16.12.2014 (vi) 5610004450 dt.21.10.2014
Date: 25.10.2016		Request for amendment / revision of norms	

Decision: The committee decided to modify the norms for the purpose of redemption of Advance Authorizations based upon the written comments of DIPP vide ID No.12/88/2016/TSW/121-A/R dated 25.10.2016 as under:-

(i) Advance Authorization No. 5610004504 dated 24.12.2014

1. Net weight of each export item at Sl. No. 1, 2, 3 & 4 may be specified as 50.6 Kgs.± 5%, 60.25 Kgs.± 5%, 70.45 Kgs.± 5% & 79.87 Kgs.± 5% respectively.
2. Word "Relevant" prefixed with the descriptions of import items at Sl. No. 1 to 5 may be omitted and RA to ensure that import items at Sl. No. 1 to 3 are of relevant grade & thickness and import item at Sl. No. 5 is of relevant grade & diameter as utilized in the export items.

3. Words "4C x2.5 Sq.mm" suffixed with the description of import item at Sl. No. 6 may be deleted and quantity of this import item may be allowed as under on net to net basis as claimed by the firm:

- a) Rubber Cable (size 3C x2.5 Sq.mm)- Quantity-7500 Meters
- b) Rubber Cable (size 4C x2.5 Sq.mm)- Quantity-7500 Meters
- c) Rubber Cable (size 4C x 4 Sq.mm)- Quantity-7500 Meters
- d) Rubber Cable (size 4C x 6 Sq.mm)- Quantity-7500 Meters

Total: 30000 Meters

(ii) Advance Authorization No. 5610001111 dated 26.09.2012

1. Net weight of each export item at Sl. No. 1, 2, 3 & 4 may be specified as 52 Kgs.± 5%, 59 Kgs.± 5%, 68 Kgs.± 5% & 78 Kgs.± 5% respectively.
2. Word "Relevant" prefixed with the descriptions of import items at Sl. No. 1 to 3 may be omitted and RA to ensure that import items at Sl. No. 1 & 2 are of relevant grade & thickness and import item at Sl. No. 3 is of relevant grade & diameter as utilized in the export items.
3. Words "4C x2.5 Sq.mm" suffixed with the description of import item at Sl. No. 4 may be deleted and quantity of this import item may be allowed as under inclusive of 1 % wastage as claimed by the firm:

- a) Rubber Cable (size 3C x2.5 Sq.mm)- Quantity-5005 Meters
- b) Rubber Cable (size 4C x2.5 Sq.mm)- Quantity-3003 Meters
- c) Rubber Cable (size 4C x 4 Sq.mm)- Quantity-13010 Meters
- d) Rubber Cable (size 3C x 16 Sq.mm)- Quantity-980 Meters

Total: 21998 Meters

(iii) Advance Authorization No. 5610003030 dated 17.10.2013

1. Net weight of each export item at Sl. No. 1, 2 & 3 may be specified as 52 Kgs.± 5%, 59 Kgs.± 5% & 68 Kgs.± 5% respectively.
2. Word "Relevant" prefixed with the descriptions of import items at Sl. No. 1 to 5 may be omitted and RA to ensure that import items at Sl. No. 1 to 3 are of relevant grade & thickness and import item at Sl. No. 5 is of relevant grade & diameter as utilized in the export items.
3. Words "4C x2.5 Sq.mm" suffixed with the description of import item at Sl. No. 6 may be deleted and quantity of this import item may be allowed as under on net to net basis as claimed by the firm:

- a) Rubber Cable (size 3C x 1.5 Sq.mm)- Quantity-15000 Meters
- b) Rubber Cable (size 3C x 2.5 Sq.mm)- Quantity-3450 Meters

Total: 18450 Meters

(iv) Advance Authorization No. 5610004433 dated 30.09.2014

1. Net weight of each export item may be specified as 120.6 Kgs.± 5% .
2. Word "Relevant" prefixed with the descriptions of import items at Sl. No. 1 to 5 may be omitted and RA to ensure that import items at Sl. No. 1 to 3 are of relevant grade & thickness and import item at Sl. No. 5 is of relevant grade & diameter as utilized in the export items.
3. Words "4C x2.5 Sq.mm" suffixed with the description of import item at Sl. No. 6 may be deleted and quantity of this import item may be allowed as under on net to net basis as claimed by the firm:

- a) Rubber Cable (size 3C x 1.5 Sq.mm)- Quantity-5000 Meters

Total: 5000 Meters

(v) Advance Authorization No. 5610004495 dated 16.12.2014

1. Net weight of each export item at Sl. No. 1, 2, 3 & 4 may be specified as 50.6 Kgs.± 5%, 60.25 Kgs.± 5%, 70.45 Kgs.± 5% & 79.87 Kgs.± 5% respectively.
2. Word "Relevant" prefixed with the descriptions of import items at Sl. No. 1 to 5 may be omitted and RA to ensure that import items at Sl. No. 1 to 3 are of relevant grade & thickness and import item at Sl. No. 5 is of relevant grade & diameter as utilized in the export items.
3. Words "4C x2.5 Sq.mm" suffixed with the description of import item at Sl. No. 6 may be deleted and quantity of this import item may be allowed as under on net to net basis as claimed by the firm:
 - a) Rubber Cable (size 3C x2.5 Sq.mm)- Quantity-7500 Meters
 - b) Rubber Cable (size 4C x2.5 Sq.mm)- Quantity-9000 Meters
 - c) Rubber Cable (size 4C x 4 Sq.mm)- Quantity-6000 Meters
 - d) Rubber Cable (size 4C x10 Sq.mm)- Quantity-6000 Meters
 - e) Rubber Cable (size 4C x 16 Sq.mm)- Quantity-1500 Meters**Total: 30000 Meters**

(vi) Advance Authorization No. 5610004450 dated 21.10.2014

1. Net weight of each export item at Sl. No. 1, 2 & 3 may be specified as 145 Kgs.± 5%, 160 Kgs.± 5% & 180 Kgs.± 5% respectively.
2. Word "Relevant" prefixed with the descriptions of import items at Sl. No. 1 to 5 may be omitted and RA to ensure that import items at Sl. No. 1 to 3 are of relevant grade & thickness and import item at Sl. No. 5 is of relevant grade & diameter as utilized in the export items.
3. Words "4C x2.5 Sq.mm" suffixed with the description of import item at Sl. No. 6 may be deleted and quantity of this import item may be allowed as under on net to net basis as claimed by the firm:
 - a) Rubber Cable (size 3C x 1.5 Sq.mm)- Quantity-2500 Meters
 - b) Rubber Cable (size 4C x 1.5 Sq.mm)- Quantity-3000 Meters**Total: 5500 Meters**

RA may take further necessary action accordingly.

S.No.427

Case No. A/R-122	M/s. Rubamin Limited, Vadodara	HQF.No.01/80/050/00727/AM11- DES1	Lic. No. & date 3410029390 dt.21.02.2011
Meeting No.15/17		RA.F.No.34/24/040/00282/AM11	
Date: 25.10.2016		Request for fixation of norms	

Decision: The committee decided to ratify the norms on repeat basis with AA No.3410028777 dated 10.12.2010 as requested by the firm vide letter dated 27.09.2016.

RA may take further necessary action accordingly.

S.No.428

Case No. A/R-123	M/s. LMT (India) Pvt. LTd., Pune	HQF.No.01/80/162/00004/AM16/ DES.I	Lic. No. & date 3110065258 dt.06.02.2015
Meeting No.15/17		RA.F.No.31/83/039/00004/Am15	
Date: 25.10.2016		Request for revision of norms	

Decision: Shri Pramod C. Orpe, Chairman and Shri Vinay Mathur, Senior Manager (Engg.) of the firm attended 'Personal Hearing' and explained their import/export items. As requested by the firm, the Committee decided to modify the norms as per SION C-929.

RA may take further necessary action accordingly.

S.No.429

Case No. A/R-124	M/s. LMT (India) Pvt. LTd., Pune	HQF.No.01/80/162/00008/AM16/ DES.I	Lic. No. & date 3110065291 dt.24.02.2015
Meeting No.15/17		RA.F.No.31/83/039/00005/AM15	
Date: 25.10.2016		Request for revision of norms	

Decision: Shri Pramod C. Orpe, Chairman and Shri Vinay Mathur, Senior Manager (Engg.) of the firm attended 'Personal Hearing' and explained their import/export items. As requested by the firm, the Committee decided to modify the norms as per SION C-929.

RA may take further necessary action accordingly.

S.No.430

Case No. A/R-89	M/s. Larsen & Toubro Limited, Mumbai	HQF.No.01/80/050/01664/AM09/DES.I	Lic. No. & date 0310501993 dt.09.01.2009
Meeting No.14/17		RA.F.No.03/95/040/00828/AM09	
Date: 11.10.2016		For correction of export weight of norms	

Decision: The committee decided to accept the request of the firm dated 08.01.2016 regarding correction in export product weight (copy to be sent to the firm and RA).

RA may take further necessary action accordingly.

44452
25/10/16

TEAM REPORT

Visit to M/s BOTIL OIL Manesar for ratification under para 4.17 of Exim Policy.

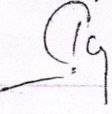
While considering the proposal of M/s BOTIL Oil, Manesar for ratification of adhoc input output norms under para 4.7 of Exim Policy for Oil field equipment, NC-I decided (vide File No 01/80/162/1034/AM12 /DES-I dated 17.02.2012) that a team of officers from DGFT, DHI and MSME may visit the factory of the applicant to see its manufacturing operations and assess wastages. Accordingly, a team consisting of officers listed at the last line, visited the factory premises of BOTIL Oil India on 31 March 2012 at Manesar, Haryana.

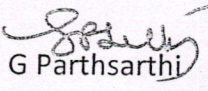
Shri WS Walia GM, and Shri Chadrashekhar briefed about the manufacturing process, took the team around the factory and shown the products and machining operations going on there. They were requested to provide a copy of ERP data of material used for manufacturing a particular export product, but these are still awaited from the unit. However after observing the manufacturing process and wastage involved in different stages of manufacture, the team recommends the following:

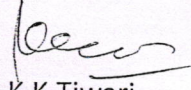
Export product	Inputs material	Recommendation for import
Cement Shoes	(i) Seamless Casing pipe	For these products there exist SION C-1624, 1625, and 1628 and these should also be made applicable to all OD sizes of seamless pipes.
Float Shoes		
Cementing Collars	(ii) Components	2. Length of relevant seamless pipe may be permitted @ 1 Nos of actual length of EP + ½ " Extra. In addition to above, the OD of relevant seamless pipe may be permitted as actual OD of EP + ¼ " Extra.
-Packers -Linear Hangers -Fluted casing -Flow Coupling -Anchor Tubing -Lock Mandrel -Splined Expansion Joint	(i) Seamless Casing Pipe (ii) Components	Length of relevant seamless pipe may be permitted @ 1 Nos of actual length of EP + ½ " Extra. In addition to above, the OD of relevant seamless pipe may be permitted as actual OD of EP + ¼ " Extra.

-The Components are recommended on net to net -basis with accountability clause..

Advance authorisation nos 0510-225643; 283074; 284479; 284482; 286716; 293271; 293870; 295211; 308174 and 320191 are recommended for ratification on above lines.


KK Funda
Asstt Director


G Parthsarthy
Dy DGFT


K.K. Tiwari
Industrial Adviser

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25/10/2016

Department of Heavy Industry
TSW (B) Section

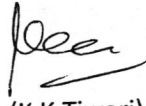
Ref: AA No 910063261 Azad Engineering, Hyderabad

Export Product : Frame 9E Stator blade stages- Total weight 1684.80 kg =1872 numbers

Import

S.No	Item	Quantity recommended
1	Stainless Steel bar	7480kg

This issue with the approval of JS


(K.K.Tiwari)
Industrial Adviser

DyDGFT, DES-I
TSWB 3/61/2016 dated 18/10/2016

70, 82, 83, 84 & 107
25/10/16

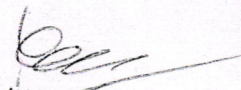
Department of Heavy Industry

For NC-I Meeting dated 25/10/07/2016

ID No	AA No	Name	SION C- 1647/1742/ GN-4/Repeat
70	510398123	Dee Dev	Item 1 to 4-1.02 Kg/kg content in EP Item 5 to9- net to net ,GN4
73	310804132	LTMHPS Boilers	Item 1to14 -net to net GN4 item 15 -%age wastage repeat of AA 310760909 as requested by applicant vide letter 19/10/2016.
82	510398425	Dee Dev	Item 1 to 3 – 1.02 Kg/kg content in EP Item 4 to 6- net to net ,GN4
83	510397391 427	Dee Dev	Item 1 to 2 – 1.02 Kg/kg content in EP Item 3 to 7- net to net ,GN4
84	510398426	Dee Dev	Item 1 to 4 – 1.02 Kg/kg content in EP
107	510399282	Dee Dev	Item 1 to3-1.02 Kg/kg content in EP Item 4 to 7- net to net ,GN4

NC may take a view

DyDGFT-DES-I


(K.K.Tiwari)
Industrial Adviser

CH-181-10000

2/10/2000



73
25/10/16

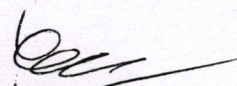
Department of Heavy Industry

For NC-I Meeting dated 25/10/07/2016

ID No	AA No	Name	SION C- 1647/1742/ GN-4/Repeat
70	510398123	Dee Dev	Item 1 to 4-1.02 Kg/kg content in EP Item 5 to 9- net to net ,GN4
73	310804132	LTMHPS Boilers	Item 1 to 14 -net to net GN4 Item 15 -%age wastage repeat of AA 310760909 as requested by applicant vide letter 19/10/2016.
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83	510398391 427	Dee Dev	Item 1 to 2 – 1.02 Kg/kg content in EP Item 3 to 7- net to net ,GN4
84	510398426	Dee Dev	Item 1 to 4 – 1.02 Kg/kg content in EP
107	510399282	Dee Dev	Item 1 to 3-1.02 Kg/kg content in EP Item 4 to 7- net to net ,GN4

NC may take a view

DyDGFT-DES-I

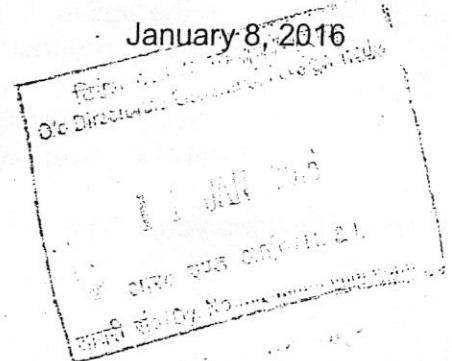

(K.K. Tiwari)
Industrial Adviser



LARSEN & TOUBRO

01/80/12/1456/110116
DES I
(1+1)
DES I

The Directorate General of Foreign Trade
(DES I)
Udyog Bhavan
Maulana Azad Road
New Delhi 110 011



Dear Sir,

Correction of Export Weight – Advance Authorisation No.
0310501993 dated 09.01.2009
Your File No. 01/80/050/01664/AM09

We thank you for your letter No. 01/80/050/01664/AM09/1154 dated 8.9.2015 (copy enclosed).

We wish to state that in the material balancing statement submitted alongwith our application, we had indicated the Export Weight as 3548058 kgs and due to typographical error in the next line, we have mentioned total weight as 3660000 kgs. which was not required to be given. This is purely a typographical error and copy of the material balancing statement highlighting the relevant data is enclosed for your ready reference.

While your office was kind enough to ratify the export weight as per the Customs and excise documents (3574 MT), however, you had reduced the quantity of first three items in the import list proportionately namely Clad Plates (Shell), Clad Plates (DE&T) and Alloy Steel Plates considering the erroneous weight of 3660 MT.

We wish to inform you that since the quantities mentioned in the List of Goods and in the material balancing statement were required and used (as per excise document – copy attached) for manufacture of the equipment, the same were ratified vide earlier ratification letter dated 22.2.2010 (copy enclosed). To summarize :-

- Applied Export Weight 3548.058 MT
- Typographical Error – Export Weight – 3660 MT
- Ratified Export Weight – 3660 MT
- Actual Exported Product Weight – 3574 MT

The error on our part came to our notice while applying for closure of the advance authorization.

....2p..

M. 5000/-
Composition Fee

Shir NK
12/1/16

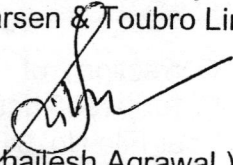
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In view of the above, it is requested to condone the lapse in lieu of typographical error on our part and request the following :-

- (1) To re-instate the quantities of import items No. 1 to 3 and
- (2) Ratify the export weight as 3574 MT (as per customs & excise documents).

Thanking you,

Yours faithfully,
For Larsen & Toubro Limited


(Shailesh Agrawal)
Deputy General Manager

Encl : As above.

cc : Mr. B.C. Nayak
Development Officer
The Deptt. of Heavy Industries
Udyog Bhavan
New Delhi 110 011

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES.I SECTION, ROOM No. 404, 4th Floor,
UDYOG BHAWAN: NEW DELHI-110011:
Website <http://dgft.gov.in>

762
P111

F.No. 01/80/050/1664/AM09/DES-I/ 5582

Dated :

22/2/10

To

M/s. Larsen & Toubro Ltd.,
L&T House, N.M. Marg,
Ballard Estate,
Mumbai- 400001.

Subject: Ratification of the Norms in respect of Advance Authorization No. 0310501993 dated 09.01.2009 issued under Para 4.7 of HBP (Vol.I).

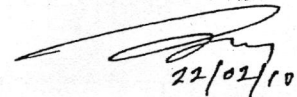
Gentlemen,

Please refer to the above Authorization, which was referred by the Regional Authority (RA) under their File No. 03/95/040/828/AM09 to Norms Committee (NC-I) for ratification of its norms. I am to communicate that the matter was considered by NC-I in its Meeting No. 38/10 held on 22.12.2009. The Committee decided to ratify the norms in respect of the subject Advance Authorization with certain modifications. Photocopy of the said decision of NC-I is forwarded herewith.

2. Necessary instructions alongwith decision of NC are being forwarded to O/o. Jt. DGFT, Mumbai to whom you may contact further in the matter immediately.

3. Future Correspondence on the subject, if required, may be addressed to Shri Krishan Kumar, Dy.DGFT & Convenor of NC.I (Tel. No. 23061562 Extn.380)

Yours faithfully,


22/02/10

Encl: as above.

(RAMAVATAR MEENA)
FOREIGN TRADE DEVELOPMENT OFFICER
FOR DIRECTOR GENERAL OF FOREIGN TRADE
Tele. No.223061562 Ext. 265

Case No.: 4/44/80-ALC2/2008 Party Name: LARSEN & TOUBRO LIMITED

Meet No/Date: 38/80-ALC2/2009
22.12.2009

Status: case approved

HQ File
:01/80/050/01664/AM09/

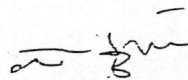
RLA File
:03/95/040/00828/AM09/

Lic.No/Date: 0310501093
09.01.2009

Decision : The DHI furnished written comments in this case vide their U.O. No. 3(31)/09-TSW(B)' dated 14.12.09 recommending the norms. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:-

1. Total export weight of 3660 MT for twelve coke drums may be incorporated in the advance authorization.
2. Import item no. 1, 3 & 4 may be allowed as 1956.554 MT, 407.27 MT and 20 MT respectively with 3% wastage as applied by the firm.
3. Quantity of import item No. 2 may be allowed as 1221.3 MT with 8.4% wastage with 30% recovery.
4. Description of import item no. 5 may be amended as "Finished forged components" and its quantity may be allowed as 90 MT.
5. Quantity of import item No. 6 may be allowed as 15 MT.
6. Import item no. 7 may be allowed as per GN-4 for engineering product being components.
7. Import item nos. 8 to 12 are welding material. Allowing 3% weight of plates proposed for import and 1% of weight of forging, the quantity of item No. 8 may be amended to 4.2 MT, item no. 9 to 3.5 MT, item no. 10 to 21.9 MT, item no. 11 to 79.4 MT and item no. 12 to 7.7 MT.

The Regional Authority may take necessary action accordingly.



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GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES.I SECTION, ROOM No. 404, 4th Floor, UDYOG-BHAWAN:
NEW DELHI-110011: Website: <http://dgft.gov.in>

F.No. 01/80/050/01664/AM09/

Dated 8.9.15

To

M/s. LARSEN & TOUBRO LIMITED
L&T HOUSE, N.M. MARG,
BALLARD ESTATE, MUMBAI,
MAHARASHTRA - 400 001.
(e-mail: shailesh.gaitoride@intenc.com)

Subject: Ratification of Norms in respect of Advance Authorization No. 0310501993 dated 09.01.2009 issued under Para 4.7 of HBP (Vol.I).
Meeting No.10/16 Date: 17.08.2015

Sir,

Please refer to the above license which was issued by the RA, under File No. 03/95/040/00828/AM09. I am to communicate that the matter was considered by Norms Committee-I in its above cited meeting. The decision of the committee is as under, which is also available on the website of DGFT.

Case No. A/R-137	M/s. Larsen & Toubro Ltd., Mumbai	HQF.No.01/80/050/01664/AM09/DE S.I	Lic. No. & date
Meeting No.10/16		RA.F.No.03/95/040/00828/AM09	0310501993
Date: 17.08.2015		Request for revision/amendment of norms	dt.09.01.2009

Decision: The Committee decided to modify the norms based on the recommendation of DHI vide UO No.3 (60)/15-TSW (B)/261 dated 09.07.2015 for the purpose of regularisation of the licence (copy being sent to RA & firm).

RA may take further necessary action accordingly.

2. A copy of this letter is also being forwarded to Addl. DGFT, Mumbai who may be contacted immediately for further necessary action in the matter.
3. In case the firm intends to represent against the said decision of the Norms Committee, the same may be submitted to: Shri Parveen Sharma, DDG, Norms Committee -I, Room No. 302, DGFT, Udyog Bhawan, New Delhi. Ph: 23061562 ext.146 e-mail: parveen.s@nic.in.

Yours faithfully,

(Haradhan Das)

Foreign Trade Development Officer
For Director General of Foreign Trade
Tel.: 23061562 Ext.265
E-mail: nc1.dgft@nic.in

Endt.F.No. 01/80/050/01664/AM09/

Dated :

Copy to the Addl. DGFT, Mumbai. RA is advised to take necessary consequential action immediately.

(Haradhan Das)

Foreign Trade Development Officer

WC
Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

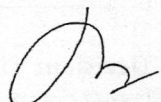
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Page no. A/P-13
4.6-715
8/10/15

Subject: Application of M/S L&T Ltd for ratification of norms of AA
no-0310501993 dt 09-01-09

DES-I, DGFT may kindly refer to the above mentioned AA of M/S L&T Ltd. The firm's representation of dated 29-04-15 has been examined. I am directed state that the comments of this office is as under:

The applicant has mentioned that they have exported less than the earlier export weight given by them (3660 MT) which was stated to be a Typographical error now. DGFT may consider as per the Excise and Customs documents submitted by the applicant to them and accordingly change the quantity of the first three items (i.e. Clad Plates and Alloy Steel Plates) in the import list proportionately.

The above issues with the approval of JS(RKS).


B.C. Nayak
Development Officer
09-07-15

DGFT, FTDO, NC-I
Deptt. of HI, UO No 3(60)/15-TSW(B) dated

261

280/DES-I
11/7/15

Self

4422
10/7/15

TOTAL MATERIAL BALANCING FOR 12 NOS. COKE DRUM (R-21001 A to F and R-22001 A to F) [Net finish Wt. of (12 Nos.) Equipments = 3660 MT									
LIC. SR. NO.	IMPORT ITEM	DESCRIPTION	REF. DRG. NO.	PLATE SIZE (MM)	MATERIAL SPECIFICATION	QTY. (NOS / MTRS.)	TOTAL WEIGHT (KGS)	NET WEIGHT (KGS)	WASTAGE
IMPORTED INPUT									
1	CLAD PLATES (SHELL)	Plate for Shell.	H02-5541	14150 x 3000 x (22.4+3)	SA 387M Gr.11 Cl 2 + SA 240 TP 410S / SA 263	24	207020.00	200990.29	3%
		Plate for Shell.	H02-5541	9500 x 3000 x (25.4+3)		36	233107.00	226317.48	
		Plate for Shell.	H02-5541	9515 x 3200 x (34.9+3)		36	331909.00	322241.75	
		Plate for Shell.	H02-5541	8150 x 3235 x (41.3+3)		72	672757.00	653162.14	
		Plate for Shell.	H02-5541	12235 x 3235 x (41.3+3)		36	503261.00	488602.91	
		Plate for MTC	-	3250 x 1850 x (41.3+3)		1	2500.00	2427.18	
		Plates for Internals	H02-5541	1895 x 4525 x (40.3+3)		2	6000.00	5825.24	
SUB-TOTAL						207	1,956,554.00	1899566.99	
2	CLAD PLATES (Dished End & Toricone)	Top Clad Head (Dished end)	H02-5541	9920 x 3735 x (22.4+3.5)	SA 387M Gr.11 Cl 2 + SA 240 TP 410S / SA 263	34	261,018.00	233051.79	12%
		Top Clad Head - Crown piece	H02-5541	8425 x 2075 x (34.9+3.5)		12	64,445.00	57540.18	
		FABRICATED PIPE, Nozzle Neck etc	H02-5541	3000 x 7500 x (34.9+3.5)		3	21,000.00	18750.00	
		Plate for Trunion Insert	H02-5541	3000 x 8050 x (44.5+3)		6	55,062.00	49162.50	
		Plate for Knuckle Insert	H02-5541	2000 x 8050 x (44.5+3.5)		1	6,182.00	5519.64	
		Toricone Tier#4 (8 Petals)	H02-5541-03	7125 x 2970 x (49+3.5)		48	423,180.00	377839.29	
		Toricone Tier#3 (8 Petals)	H02-5541-03	7535 x 2635 x (44.5+3.5)		32	243,975.00	217834.82	
		Toricone Tier#2 (6 Petals)	H02-5541-03	7925 x 2620 x (44.5+3.5)		18	142,763.00	127466.96	
		Toricone Tier#1 (6 Petals)	H02-5541-03	6800 x 2660 x (49+3.5)		6	44,241.00	39500.89	
SUB-TOTAL						160	1,261,866.00	1126666.07	
3	ALLOY STEEL PLATES	Skirt Plate	H02-5541	9375 x 2550 x 25.4	SPEC : SA 387M or Equivalent	36	171,500.00	166601.94	3%
		Compression Ring	H02-5541	2875 x 10620 x 38.1		2	18,300.00	17766.99	
		Base Ring	H02-5541	2815 x 7565 x 31.7		3	15,900.00	15436.89	
		Insulation Support on Skirt	H02-5541	10000 x 2500 x 8		5	7,850.00	7621.36	
		Hot Box Plate & Insulation Support	H02-5541	9305 x 2885 x 10		15	31,605.00	30684.47	
		Plates for trasportallon support	H02-5541	2875 x 10620 x 35		19	159,387.00	154744.66	
		Base Ring Gusset Support	H02-5541	8600 x 1930 x 14		2	2,628.00	2551.46	
SUB-TOTAL						82	2,628.00	2551.46	
4	STAINLESS STEEL PLATES	Coke Drum Internal attachments / parts	H02-5541	33.1x 1925 x 8000	SA 304/304L/312/316/321/ 347 or Equivalent	5	20,000	19417.48	3%
5	FORGED COMPONENTS	Nozzle Forgings	H02-5541	NA	SA 182/182M/ 336/ 336M or Equivalent	168	90,000	90,000	Nil
6	FORMED COMPONENTS (Knuckle Insert)	FORMED COMPONENTS (Knuckle Insert)		NA	SA 387M Gr.11 Cl 2 + SA 240 TP 410S or Equivalent	12	15,000	15000	Nil
7	GASKETS		NA	-	Spiral Wound, Metallic, Ceramic Fiber, Thermosilcloths, Thermoglass Tapes ETC	40	2,000	2000	Nil
8	WELDING WIRE (INCONEL)		NA	-	-	-	4620	0	Fully Consumed
9	WELDING WIRE (LAS)	Please refer Annexure-2 for welding consumable requirement calculation as per standard norms and Annexure - 1 for Addition consumable requirement for PTC welding.	NA	-	-	-	5885	0	Fully Consumed
10	WELDING ELECTRODE (INCONEL)		NA	-	-	-	24135	0	Fully Consumed
11	WELDING ELECTRODE (LAS)	Please refer Annexure-2 for welding consumable requirement calculation as per standard norms and Annexure - 1 for Addition consumable requirement for PTC welding.	NA	-	-	-	99400	0	Fully Consumed
12	Flux	Please refer Annexure-2 for welding flux requirement calculation as per standard norms and Annexure - 1 for Addition flux requirement for PTC welding.	NA	-	-	-	10506	0	Fully Consumed
Total weight of 12 Nos Coke Drum (R-21001 A to F and R-22001 A to F)							3897237	3548058	KGS
								3660000	KGS

Applied Export Wt
→ by geographical Error.



**OFFICE OF THE SUPERINTENDENT OF CENTRAL EXCISE &
CUSTOMS, RANGE-III, DIVISION-IV, SURAT-I,**

2nd Floor, Samruddhi Building, Near Makkai Bridge, Nanpura, Surat - 395 001
Ph: 0261 2471610, Fax No.0261 2470400

F.NO. R.III/D-IV/L&T-Cer./13-14

Date: 27.08.2013

TO WHOMSOEVER IT MAY CONCERN

This is to certify that M/s. Larsen & Toubro Limited has manufactured and exported COKE DRUM(R-21001 A TO F & R-22001 A TO F)-12 Nos (Net weight: 3574.63 MT) to M/s PETROLEO BRASILEIRO S.A. PETROBRAS, BRAZIL against export purchase Order No. 4502470615 dated 31.10.2008, against Advance Authorization No. 0310501993 dated 09.01.2009.

The inputs (mentioned in the attached Annexure-A) have been imported under the above mentioned Advance Authorization has been utilized in the manufacture of the resultant export product, viz. COKE DRUM(R-21001 A TO F & R-22001 A TO F)-12 Nos (Net weight: 3574.63 MT) as per the consumption records maintained by the assessee.

It is further certified that on verification of the records i.e. Bill of Entry, Inward Material Receipts & Stores Ledgers, it is confirmed that the goods as listed in the attached Annexure-A, were actually imported against the aforesaid advance licenses and were consumed for manufacturing the finished good i.e. COKE DRUM(R-21001 A TO F & R-22001 A TO F) -12 Nos (Net weight: 3574.63 MT).

This certificate is being issued on the written request of M/s. Larsen & Toubro Limited, vide letter dated 21st August 2013.

Encl: As above.



Q. K. Soni
27.08.13

(V. K. Soni)
Superintendent,
Central Excise, R-III
Div-IV, Surat-I
(V. K. SONI)

अधीक्षक / Superintendent
के. ड. एवं सीमा शुल्क,
Central Excise & Customs,
रेंज-III, मंडल-IV, सुरत-I.
Range-III, Div-IV, Surat-I.

DETAILS OF ACTUAL IMPORTS /PROCURE AND CONSUMPTION IN THE MANUFACTURE OF PHYSICAL EXPORT PRODUCT VIZ COKE DRUM (R-21001 A TO F & R-22001 A TO F) AGAINST ADVANCE AUTHORISATION NO. 0310501993 DT.: 09/01/2009.				
Sr.no.	Sr.no. of LOG	Description of imported inputs	Technical Specifications	Quantity nos & weight
1	1	Clad Plates (Shell)	SA 387M GR.11 CL2+ SA 240TP 410S	57585 Kgs
2	1	Clad Plates (Shell)	SA 387M GR.11 CL2+ SA 240TP 410S	9386 Kgs
3	2	Clad Plates (Dished End & Toricone)	SA 387M GR.11 CL2+SA 240TP 410S	8732 Kgs
4	1	Clad Plates (Shell)	SA 387M GR.11 CL2+ SA 240TP 410S	18772 Kgs
5	8	Welding Wire (Inconel) Size: 1.2MM & 3.2MM	-	2102.90 Kgs
	10	Welding Electrode (Inconel) Size: 3.2MM,4MM & 5MM	-	975.20 Kgs
	11	Welding Electrode (LAS) Size: 3.2MM,4MM & 5MM	-	7538.40 Kgs
6	1	Clad Plates (Shell)	SA 387M GR.11 CL2+ SA 240TP 410S	63383 Kgs
	2	Clad Plates (Dished End & Toricone)	SA 387M GR.11 CL2+SA 240TP 410S	39586 Kgs
7	1	Clad Plates (Shell)	SA 387M GR.11 CL2+ SA 240TP 410S	316576 Kgs
8	11	Welding Electrode (LAS) Size: 3.2MM,4MM & 5MM	-	27977.60 Kgs
9	12	Flux	-	200 Kgs
10	9	Welding Wire (LAS) Size: 2.4MM, & 4MM	-	100 Kgs
11	2	Clad Plates (Dished End & Toricone)	SA 387M GR.11 CL2+SA 240TP 410S	44440 Kgs
	11	Welding Electrode (LAS) Size: 3.2MM,4MM & 5MM	-	2497 Kgs
12	10	Welding Electrode (Inconel) Size: 3.2MM,4MM & 5MM	-	3238.68 Kgs
13	10	Welding Electrode (Inconel) Size: 3.2MM,4MM & 5MM	-	190 Kgs
14	8	Welding Wire (Inconel) Size: 1.2MM & 3.2MM	-	1197.50 Kgs
	10	Welding Electrode (Inconel) Size: 3.2MM,4MM & 5MM	-	2114.8 Kgs
15	1	Clad Plates (Shell)	SA 387M GR.11 CL2+ SA 240TP 410S	113727 Kgs
	2	Clad Plates (Dished End & Toricone)	SA 387M GR.11 CL2+SA 240TP 410S	210380 Kgs
16	5	Finished Forged Components	SA 182/SA 336	20 Nos (11900 Kgs)
18	1	Clad Plates (Shell)	SA 387M GR.11 CL2+ SA 240TP 410S	737579 Kgs

19	1	Clad Plates (Shell) ✓	SA 387M GR.11 CL2+ SA 240TP 410S	106641 Kgs
	2	Clad Plates (Dished End & Toricone)	SA 387M GR.11 CL2+SA 240TP 410S	241360 Kgs
20	8	Welding Wire (Inconel) Size: 1.2MM & 3.2MM	-	105 Kgs
	12	Flux	-	100 Kgs
21	11	Welding Electrode (LAS) Size: 3.2MM, 4MM & 5MM	-	18230.40 Kgs
22	12	Flux	-	4000 Kgs
23	1	Clad Plates (Shell)	SA 387M GR.11 CL2+ SA 240TP 410S	317164 Kgs
	2	Clad Plates (Dished End & Toricone)	SA 387M GR.11 CL2+SA 240TP 410S	65519 Kgs
24	11	Welding Electrode (LAS) Size: 3.2MM, 4MM & 5MM	-	4933.50 Kgs
25	1	Clad Plates (Shell)	SA 387M GR.11 CL2+ SA 240TP 410S	163077 Kgs
	2	Clad Plates (Dished End & Toricone)	SA 387M GR.11 CL2+SA 240TP 410S	9232 Kgs
26	3	Alloy Steel Plates	SA 387	46633 Kgs
27	9	Welding Wire (LAS) Size: 2.4MM, & 4MM	-	3650 Kgs
28	5	Finished Forged Components	SA 182/SA 336	72 Nos (828 Kgs)
29	10	Welding Electrode (Inconel) Size: 3.2MM, 4MM & 5MM	-	10682.58 Kgs
30	2	Clad Plates (Dished End & Toricone)	SA 387M GR.11 CL2+SA 240TP 410S	525828 Kgs
31	5	Finished Forged Components	SA 182/SA 336	12 Nos (1590 Kgs)
32	1	Clad Plates (Shell)	SA 387M GR.11 CL2+ SA 240TP 410S	24746 Kgs
	2	Clad Plates (Dished End & Toricone)	SA 387M GR.11 CL2+SA 240TP 410S	55062 Kgs
33	3	Alloy Steel Plates	SA 387	186605 Kgs
34	3	Alloy Steel Plates ✓	SA 387	18052 Kgs
35	5	Finished Forged Components	SA 182/SA 336	2 Nos (576 Kgs)
36	8	Welding Wire (Inconel) Size: 1.2MM & 3.2MM	-	1005 Kgs
	12	Flux	-	1000 Kgs
37	2	Clad Plates (Dished End & Toricone)	SA 387M GR.11 CL2+SA 240TP 410S	30708 Kgs
38	3	Alloy Steel Plates	SA 387	9534 Kgs
39	5	Finished Forged Components	SA 182/SA 336	62 Nos (17000 Kgs)
40	9	Welding Wire (LAS) Size: 2.4MM, & 4MM	-	500 Kgs
41	1	Clad Plates (Shell)	SA 387M GR.11 CL2+ SA 240TP 410S	25878 Kgs

(V. K. SONI)
अधीक्षक / Superintendent
फ. उ. एवं सीमा शुल्क,
Central Excise & Customs,
टि. III, बंदर IV, सुत-I,
Range-III, Div-IV, Surat-I.

42	2	Clad Plates (Dished End & Toricone)	SA 387M GR.11 CL2+SA 240TP 410S	4491 Kgs
43	1	Clad Plates (Shell)	SA 387M GR.11 CL2+ SA 240TP 410S	1734 Kgs
	2	Clad Plates (Dished End & Toricone)	SA 387M GR.11 CL2+SA 240TP 410S	26141 Kgs
44	1	Clad Plates (Shell)	SA 387M GR.11 CL2+ SA 240TP 410S	286 Kgs
46	6	Formed Components (Knuckle Insert)	SA 387M GR.11 CL 2 +SA 240TP 410S	12 Nos (11460 Kgs)
48	11	Welding Electrode (LAS) Size: 3.2MM,4MM & 5MM	-	14419.60 Kgs
49	10	Welding Electrode (Inconel) Size: 3.2MM,4MM & 5MM	-	1342.64
50	3	Alloy Steel Plates	SA 387	7536 Kgs
51	10	Welding Electrode (Inconel) Size: 3.2MM,4MM & 5MM	-	2500 Kgs
52	10	Welding Electrode (Inconel) Size: 3.2MM,4MM & 5MM	-	798.34 Kgs
53	11	Welding Electrode (LAS) Size: 3.2MM,4MM & 5MM	-	1535.60 Kgs
54	11	Welding Electrode (LAS) Size: 3.2MM,4MM & 5MM	-	1700 Kgs
55	3	Alloy Steel Plates	SA 387	7964 Kgs
56	3	Alloy Steel Plates	SA 387	21915 Kgs
57	3	Alloy Steel Plates	SA 387	77970 Kgs

✓ *Chage*
 27/08/13
 एस. के. पटेल / S. K. PATEL
 निरीक्षक / Inspector
 के. उ. सीमा शुल्क, एवं सेवाकर,
 C.Ex., Customs & Service Tax,
 परिसर-III, मंडल-IV, सुरत-I.
 Range-III, Div-IV, Surat-I.

✓ *Vfd.*
Q.W.
 27.08.13.
 (V. K. SONT)
 अधीक्षक / Superintendent
 के. उ. एवं सीमा शुल्क,
 Central Excise & Customs,
 रंग-III, मंडल-IV, सुरत-I.
 Range-III, Div-IV, Surat-I.

						LUT 762
Advance License No. 0310501993 dtd 9.1.09						
Sr.	Invoice	Invoice	Export Item Name	Qty	UOM	Net Wt.
No.	No.	Dt.				Kgs.
1	2331	6.2.12	R-21001 A	1	Number	305283
2	2355	6.2.12	R-21001 B	1	Number	296378
3	2382	2.4.12	R-21001 C	1	Number	296378
4	2332	6.2.12	R-21001 D	1	Number	296378
5	2383	2.4.12	R-21001 E	1	Number	296378
6	2356	6.2.12	R-21001 F	1	Number	296378
7	2427	12.6.12	R-22001 A	1	Number	296378
8	2497	23.8.12	R-22001 B	1	Number	296378
9	2498	23.8.12	R-22001C	1	Number	296378
10	2428	12.6.12	R-22001 D	1	Number	296378
11	2499	23.8.12	R-22001 E	1	Number	296378
12	2500	23.8.12	R-22001F	1	Number	305750
			Total	12		3574813